



National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 20.07.2026 to 31.07.2026

PETITIONS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

**For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)

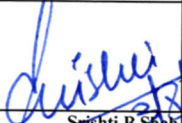
Help Desk Number: 011-24363846

S no.	Date of Filing/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	17-07-2026	710102059452026	EVOLVING INTERNATIONAL	20-07-2026	**No. of Objections:** 1. The case type is incorrectly mentioned in both the PDF and the online portal. Kindly correct the case type. 1. The case type is incorrectly mentioned in the PDF and online portal. Kindly correct the case type to Company Appeal
2	20-07-2026	710102060372026	EVOLVING INTERNATIONAL	20-07-2026	
3	20-07-2026	710102060432026	BHUSHAN POWER AND STEEL LIMITED VS SERIOUS FRAUD INVESTIGATION OFFICE ON BEHALF OF UNION OF INDIA	21-07-2026	1. There is a section mismatch. In the soft copy, Section 424 has been mentioned, whereas Rule 11 has been selected in the Basic Details. Please ensure that the correct section is selected and that the section details are consistent in the online portal and the PDF.
4	20-07-2026	710102060882026	BHUSHAN POWER AND STEEL LIMITED VS SERIOUS FRAUD INVESTIGATION OFFICE ON BEHALF OF UNION OF INDIA	22-07-2026	**No. of Objections:** 1. The signature with the endorsement ***"True Copy"*** is missing on every page of the annexures. Kindly rectify the same. 2. OCR is missing on the following pages in the PDF: 26, 28, 29, 30, 36, 50, 54, 58, 70, and 71. Kindly provide a properly OCR-processed PDF. 3. **STK-7** is not clear. Kindly attach a typed copy of the same. 4. The following pages are not properly readable in the PDF: 26, 27, 40, 41 to 47, and 78 to 80. Kindly upload clear and legible copies. 5. Kindly correct the page alignment in the PDF for pages: 31, 33, 35, 37, 39, 40, and 41 to 47. 6. Kindly serve a copy of the petition/documents upon the **Income Tax Department of Delhi** at **delhi.dcit.judicial.hc@incometax.gov.in** and file the proof of service accordingly.
5	20-07-2026	710102060412026	GAURAV JAIN VS MS COPPERLITE METALS LIMITED FORMERLY KNOWN AS MS COPPERLITE METALS PVT LTD	20-07-2026	**No. of Objections:** 1. Bookmarking is mandatory along with proper pagination. Kindly provide proper bookmarking throughout the PDF. 2. Kindly merge all the documents into a single PDF along with a proper Master Index. 3. The date is missing on the Index, the last page of the List of Dates, and the Memo of Parties. Kindly rectify the defect. 4. Counsel's signature is missing on the Index, the last page of the List of Dates, the Memo of Parties, and the last page of the Petition. Kindly ensure that all required signatures are affixed. 5. Signatures are missing on the Application/Petition. Kindly ensure that all required pages are duly signed. 6. Pagination is missing in the PDF. Kindly paginate the entire document properly. 7. The Affidavit is incomplete, as the date and Notary attestation are missing. Kindly file a complete and duly notarized Affidavit. 8. The "True Copy" endorsement and signature are mandatory on every page of the annexures. Kindly comply. 9. According to the PDF, pages **53, 55, 56, and 59 to 63** are cut on the right side. Kindly correct the alignment of pages **163, 183, and 197** in the PDF. 10. The Vakalatnama is incomplete. The **₹25 Advocate Welfare Fund Stamp, ₹3 Court Fee Stamp, date, and signatures** are missing. Kindly affix the required stamps, mention the date, obtain the necessary signatures, and re-upload the corrected Vakalatnama. 11. Kindly provide a duly certified English translation of pages **127 to 131, 133 to 137, 141, 165, and 166**. 12. Page **140** is not clear. Kindly upload a legible typed copy. 13. Kindly correct the alignment of pages **163, 183, and 197** in the PDF. 14. The **Memorandum of Association (MOA)** and **Articles of Association (AOA)** are missing. Kindly upload the same. 15. Kindly provide an updated Master Index with proper pagination.

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6	24-07-2026	710102062092026	ANIL PRASAD VS OCIO TOURS PRIVATE LIMITED	27-07-2026	1. bookmarking and index mandatory along with pagination. 2. require master index and volume wise index in all PDF. 3. Alignment of pages are wrong kindly correct the alignment of all PDF pages. 4. pagination missed on all volumes and in index in PDF. 5. kindly update the counsel details in master index and index, memo of parties 6. kindly add the all respondent details in online portal as per mention in memo of parties, last page of petition 7. OCR missed in all PDF. 8. Sign missed on every page of petition 9. True copy sign missed on Annexures. 10. According to the PDF pagination page no 69 and 70, 88 to 109, 144, 145 vol 2 page 62 to 107, 128, 129 and vol 3 pages are 60 to 102, 128 to 129 are not readable kindly upload the type copy. 11. Remove Double pagination page no 141 to 142. 12. One Rs court fee missed on vakalatnama and kindly paste the twenty five Rs. welfare ticket paste on blank space of vaklatanama 13 kindly translate the pages in volume 1 69 to 70, 108, 110, 116, Volume 2 pages are 125, 130, volume 3 pages are 108, 110, 116 125 according to PDF pagination From Hindi to English
7	23-07-2026	710102061782026	PRAGITI INTERNET TECHNOLOGIES PRIVATE LIMITED VS REGISTRAR OF COMPANIES NCT OF DELHI	21-07-2026	1. "1. The case type is incorrectly mentioned in the online portal. Kindly correct the case type to **CP(CAA)** wherever it appears in the online portal re-upload the corrected documents. 2. Remove the duplicate pagination on pages **169-189** and **191-210** in the PDF. 3. Kindly update the missing pagination on page **105** in the PDF 4. OCR is missing on pages 93, 103, 105, 119, 120, 134, 135, 146, 153, 155, and 160 of the PDF. "
8	27-07-2026	710102062562026	NOVOPRESS INDIA PRIVATE LIMITED VS REGISTRAR OF COMPNAIES	28-07-2026	No. of Objections: 1.Kindly merge all documents into a single PDF along with the Index and proper pagination. 2.The Synopsis and the List of Dates are missing from the PDF. Kindly attach the same. 3.Bookmarking is incomplete and pagination is missing. Kindly ensure that proper bookmarking with page numbering is provided. 4.As per the Index, Page No. A is missing from the PDF. Kindly update the Index to correspond with the PDF or upload the missing page, as applicable. 5.Page Nos. 27, 30, 47 and 50 are in Dutch. Kindly provide typed English translated copies of these pages with proper pagination and mention the same in the Index. 6.Page Nos. 85 to 91, 95, 96, 99 and 100 are not readable. Kindly attach typed and legible copies of these pages with proper pagination and mention the same in the Index. 7.The ₹25 Welfare Fund Stamp is missing on the Vakalatnama in the PDF. Kindly affix the requisite Welfare Fund Stamp and refile. 8.The Master Data is missing from the PDF. Kindly attach the same and re-upload the corrected PDF.
9	28-07-2026	710102062922026	NOVOPRESS INDIA PRIVATE LIMITED VS REGISTRAR OF COMPNAIES	28-07-2026	No. of Objections: 1.The date is missing on the Master Index, the Index in all volumes, the Synopsis and the Memo of Parties. Kindly mention the date wherever applicable. 2.The Petitioner and Respondent details do not match the particulars mentioned in the Memo of Parties. Kindly ensure that the details are consistent throughout the petition and the Online Portal, wherever applicable. 3.The Income Tax Department has not been included in the Respondent list in the Memo of Parties. Kindly add the same in the PDF. 4.The applicant's signature is required on every page of the petition/application. Kindly sign all pages and refile. 5.The "True Copy" endorsement is missing on the annexures. Kindly affix the "True Copy" endorsement on all annexure pages. 6.Page Nos. 51, 186 to 188 and 248 are in Hindi. Kindly provide English translated copies of the said pages in the PDF. 7.The date is missing on the Vakalatnama. Kindly mention the date and re-upload the corrected PDF. 8.Kindly affix the Welfare Fund Stamp and the Court Fee on the blank space of the Vakalatnama and not over the contents of the document. 9.Page No. 260 is not readable. Kindly upload a clear and legible copy of the page.
10	25-07-2026	710102062332026	IVP LTD VS CHANDRANCHAL BK INDUSTRIES PRIVATE LIMITED	22-07-2026	1. **No. of Objections** 1. The **Date of Default** is missing in **Part IV of Form 5**. Kindly mention the same. 2. The **Reply to the Demand Notice** is missing. Alternatively, kindly attach the certificate under **Section 9(3)(b) of the Insolvency and Bankruptcy Code, 2016**. 3. **Form 5** is not included in the soft copy. Kindly include **Form 5** in the PDF, wherever applicable. 4. The **Brief Synopsis** is missing. Kindly include the same in the PDF.
11	27-07-2026	710102062542026	EQUENTIA FINANCIAL SERVICE PRIVATE LIMITED VS KUBE AUTOTECH PRIVATE LIMITED	21-07-2026	1. **No. of Objections** 1. The **Date of Default** is missing in **Part IV of Form 5**. Kindly mention the same. 2. The **Reply to the Demand Notice** is missing. Alternatively, kindly attach the certificate under **Section 9(3)(b) of the Insolvency and Bankruptcy Code, 2016**. 3. **Form 5** is not included in the soft copy. Kindly include **Form 5** in the PDF, wherever applicable. 4. The **Brief Synopsis** is missing. Kindly include the same in the PDF.
12	29-07-2026	710102063652026	GOPAL SINGHAL VS KUBE AUTOTECH PRIVATE LIMITED	30-07-2026	1.Please note that the case type in online portal is Company petition however you have filed an application. Kindly file under IA. 2.Further you may take section 60(5) in the online portal and pdf. 3. Kindly note that there is no bookmarking with pagination. 4. kindly ensure that the annexures are duly signed and stamped with "True Copy". 5. Kindly note that Rs 25 court fees is missing on the Vakaltnama. 6. Kindly note that English translated copies are required of all the pages which are in Hindi Kindly refile after rectifying the above.
13	29-07-2026	710102063382026	IIFL MANAGEMENT SERVICES LIMITED VS ANTARCTICA PROPERTIES COMPANY LIMITED	30-07-2026	**No. of Objections** 1. Kindly upload English translated copies of the following Marathi pages: **104, 105, 106, and 115**. While uploading the English translated copies, kindly mention the corresponding Marathi page numbers. 2. **Page no. 123** is not clear. Kindly upload a clear and legible copy. 3. The following pages are cut and are not clear. Kindly upload clear and legible copies of: **Pages 556 to 589** **Pages 590 to 592** **Pages 604 to 610** **Pages 619 to 644** **Pages 658 to 664** 4. **Form B** is missing. 5. **IRP Certificate** is missing. 6. **Form 2** is missing. 7. OCR is required on **every page** of the PDF. 8. In the **Vakalatnama**, kindly mention the **Company Petition (IB) No. ___/2026**. The same case number should also be mentioned in the **Index** and on **page nos. 13 and 58**. 9. **Page no. 57** is missing from the soft copy.

Handwritten signature and date:
3/8/26

14	28-07-2026	710102063122026	SUDHIR KANSAL VS KOHINOOR SEED FIELDS INDIA PRIVATE LIMITED	30-07-2026	**No. of Objections** 1. **Page nos. 268 and 269** are not readable. Kindly upload clear and legible copies of these pages. 2. Kindly remove the **double pagination** from **page nos. 494 to 500** in the PDF. 3. Kindly upload **English translated copies** of **page nos. 497 to 504** (Punjabi pages). While uploading the English translated copies, kindly mention the corresponding Punjabi page numbers. 4. OCR is missing on **page nos. 285 to 310, 449, 450, and 494 to 497** . Kindly ensure that OCR is applied to these pages in the PDF.
15	29-07-2026	710102063362026	SUDHIR KANSAL VS KOHINOOR SEED FIELDS INDIA PRIVATE LIMITED	30-07-2026	**No. of Objections** 1. Kindly mention National company Law Tribunal on the top of Page 1. 2. Kindly add the **Petitioner's name** in the online portal as mentioned in the **Memo of Parties** . One name has been mentioned twice. Kindly ensure all the names of the parties is mentioned in online portal as per the memo of parties in the pdf. 3. **True Copy** endorsement is missing on the **Annexures** . 4. Kindly upload **English translated copies** of **page nos. 83 to 147** (Hindi pages). While uploading the English translated copies, kindly mention the corresponding Hindi page numbers. 5. Kindly correct the alignment of **page nos. 39, 40, 41, 52, 56, 68, and 148** in the PDF.
16	29-07-2026	710102063552026	MR GAJENDER SHARMA VS KRISHNA REALTY PRIVATE LIMITED	30-07-2026	**No. of Objections** 1. An application under **Rule 11** has been attached on **page no. 291** . Kindly file this application separately or provide an explanation as to why it has been annexed with the present application. 2. **Page nos. 118, 119, 130, 150, 157, and 160** are not clear. Kindly upload clear and legible copies of these pages.
17	31-07-2026	710102064112026	RAVI KUMAR JAIN VS DMI FINANCE PVT LTD	31-07-2026	You have filed IA under petition. The main petition number is of Allahabad Bench therefore New Delhi is wrong jurisdiction.
 Srishti B. Shah Deputy Registrar, NCLT New Delhi					



National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 20.07.2026 to 31.07.2026

Interlocutory Application (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

**For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)

Help Desk Number: 011-24363846

S no.	Date of Filing/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	04-06-2026	710102045682026	ABILITIES INDIA PISTONS AND RINGS LIMITED VS	21-07-2026	1. **No. of Objections:** 1. OCR is required on every page of the PDF. 2. Volume 11 annexures are not signed with "True Copy". Kindly affix the True Copy signature on all annexure pages in Volume 11. 3. Annexure A-3 is not bookmarked and paginated. Kindly provide proper bookmarking along with page numbering. 4. Page No. 2214 is in the wrong alignment in the PDF. Kindly upload the page in the correct alignment.
2	07-07-2026	710102054022026	CS VEKAS KUMAR GARG VS MS FLORAL REALCON PRIVATE LIMITED AND MR SANDEEP BATRA	20-07-2026	1. **No. of Objections:** **Double pagination** is appearing in the PDF. Kindly rectify the same and upload the corrected PDF. page no 50 to 115 double pagination The same defect has been raised earlier however it has not been cured till now.
3	08-07-2026	710102054442026	RAVI KOUL VS VARUN GOEL	20-07-2026	1. **No. of Objections:** 1. The Recall Order is missing. Kindly upload the same and re-upload the corrected PDF. 2. There is a discrepancy in the number of Respondents. The PDF reflects **5 Respondents**, whereas the online basic details reflect **7 Respondents**. Kindly remove the extra Respondent(s) from the online basic details and ensure consistency with the PDF. Further, a duplicate entry of **Mr. Varun Goel** is appearing in the Respondents' list on the online portal. Kindly rectify the same. 3. There is a mismatch in the party status. **Mr. Varun Goel** is shown as the Applicant in the Memo of Parties but is reflected as the Respondent on the online portal. Kindly rectify the same.

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4	10-07-2026	710102054792026	V BALASUBRAMANIAN VS ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED	21-07-2026	1. **No. of Objections** 1. The Recall Order is missing. Kindly upload the same and re-upload the corrected PDF. 2. There is a discrepancy in the number of Respondents. The PDF reflects **5 Respondents**, whereas the online basic details reflect **7 Respondents**. Kindly remove the extra Respondent(s) from the online basic details and ensure consistency with the PDF. Further, a duplicate entry of **Mr. Varun Goel** is appearing in the Respondents; list on the online portal. Kindly rectify the same. 3. There is a mismatch in the party status. **Mr. Varun Goel** is shown as the Applicant in the Memo of Parties but is reflected as the Respondent on the online portal. Kindly rectify the same.
5	13-07-2026	710102055972026	YES BANK LIMITED VS PRIYANKA MALHOTRA	22-07-2026	1. **No. of Objections** 1. The **"True Copy" endorsement and signature are missing on the Annexures. Kindly affix the **"True Copy" endorsement along with the requisite signature on all Annexures. 2. Signatures are missing on the **Index** and the **first page** of the application. 3. Kindly remove the extra PDF uploaded with the filing. There are two documents attached with the name defect list OCR. Kindly remove the same. You have to remove the defects in the main application and upload one application and proof of service. 4. **₹3 court fee** is missing in the **Vakalatnama**. Kindly affix the requisite court fee. 5. Pagination is missing in the **bookmarks**. Kindly ensure that the PDF is properly bookmarked with correct pagination. 6. The **Memo of Parties** is missing from the PDF. 7. OCR is mandatory on all pages of the PDF. Kindly ensure that OCR is applied to every page.
6	15-07-2026	710102057382026	SURPREET SINGH SURI VS INDUSIND BANK LTD	20-07-2026	1. **No. of Objections** 1. This is a restoration matter. 2. The case type is incorrect. Kindly select **"Restoration" as the case type in the online portal. 3. There are unnecessary spaces and broken/cut words on pages **40 to 50, 53, 72 to 79, and 88 to 97**. Kindly correct the formatting and re-upload the PDF. (In the True Typed Copy, you have not specified the nature of the annexures or the corresponding page numbers. Kindly mention the type of copy and clearly indicate the annexures with their relevant page numbers.) 4. Kindly merge all documents into a single PDF and re-upload. 5. Kindly attach a clear and legible copy of the Vakalatnama.
7	15-07-2026	710102058042026	VINEET K CHAUDHARY VS INDUSIND BANK LTD	20-07-2026	1. OCR is missing from Pages No. 24 to 40. Kindly ensure that OCR is applied to the said pages and re-upload the corrected PDF.

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8	15-07-2026	710102058272026	RAJEEV RANJAN SINGH VS INDUSIND BANK LTD	22-07-2026	1. **No. of Objections** 1. The requisite fee under **Rule 15** is due. Kindly make the payment and upload proof of payment. 2. case type wrong.
9	14-07-2026	710102056632026	SUNIL MAGO VS BHAVE ELECTRIC VEHICLES PRIVATE LIMITED	21-07-2026	1. **No. of Objections** 1. The requisite fee under **Rule 15** is due. Kindly make the payment and upload proof of payment. 2. case type wrong.
10	17-07-2026	710102059362026	BRIJ GOPAL CONSTRUCTION COMPANY PRIVATE LIMITED VS CRYSTAL CONSTRUCTION COMPANY	21-07-2026	1. **No. of Objections** 1. Section mismatched pdf and online portal Select same section in online portal 60(5).
11	17-07-2026	710102059652026	MR JAIDEEP SINGH VS MR DEVENDER UMRAO	20-07-2026	**No. of Objections:** 1. There is a mismatch in the **Petitioner's details** . The online portal reflects **Mr. Jaideep Singh** as the Petitioner, whereas the Memo of Parties reflects **Ms. Dalbir Kaur** as the Petitioner. Kindly rectify the discrepancy and ensure consistency between the online portal and the Memo of Parties. 2. **Page No. 170** is not properly aligned. Kindly correct the alignment and re-upload the corrected PDF. 3. The requisite **₹3 Court Fee** is missing on the Vakalatnama. Kindly affix the Court Fee in the designated space and re-file the corrected Vakalatnama.

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12	17-07-2026	710102059382026	TRIBHUVAN MARKPLUS PRIVATE LIMITED VS KAMDHENU GLOBAL LIMITED	20-07-2026	**No. of Objections:** 1. The main case number is missing in the Vakalatnama. Kindly mention the correct main case number and re-upload the corrected Vakalatnama.
13	18-07-2026	710102060052026	TEIL PROJECTS LIMITED VS KAMDHENU GLOBAL LIMITED	20-07-2026	**No. of Objections:** 1. The case type is incorrectly selected in the online portal. Kindly rectify the case type and ensure it is consistent with the filed documents. 2. The main case number is missing in the Vakalatnama. Kindly rectify the defect and re-upload the corrected Vakalatnama.
14	18-07-2026	710102059902026	EMPLOYEES PROVIDENT FUND ORGANISATION VS PRABHAT JAIN	22-07-2026	1. **No. of Objections** 1. Kindly fill in all the required details in the online portal. 2. Two applications have been filed together. Kindly file them separately. 3. The case type selected in the online portal and the PDF is incorrect. Kindly select the correct case type and ensure uniformity in both. 4. The section selected in the online portal is incorrect. Kindly ensure that the same section is mentioned in both the PDF and the online portal. 5. Kindly provide bookmarking in accordance with the Index, along with proper page numbering. 6. The **Order dated 23.05.2024**, which is referred to in the PDF, is missing. Kindly upload the same.
15	19-07-2026	710102060332026	ANIL MAHINDROO VS EARTH ICONIC INFRASTRUCTURES	21-07-2026	1. No. of Objections 1. Remove double pdf in proof of service column. 2. Pagination missed in Bookmarking. 3. Remove Main case party details in online portal. Kindly ensure the memo of parties are same in online portal and pdf. 4. Please note that OCR is mandatory on all the pages.

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16	20-07-2026	710102060702026	AIR FORCE STATION LEH VS MR DINKAR TIRUVANNADAPURAM VENKATASUBRAMANIAN	21-07-2026	1. Kindly fill in all the required details in the Online Portal. Kindly note that two petitioners have been entered in the Online Portal, whereas only one petitioner No. 2 has been mentioned in the Memo of Parties in the PDF and the affidavit is given by petitioner No. 1. Kindly ensure that the parties details are identical in both the Online Portal and the PDF. In case 2 petitioners are mentioned then affidavit/authority letter will be required for both the petitioner. Therefore you may mention Ajay Rathi on behalf of Air Force Station Leh in memo of party and in online portal. 2. Brief Synopsis is missing. 3. List of Dates and Events is missing. 4. The following pages are in the wrong alignment in the PDF: 28, 29, 31, 32, 33, 34, 35, 36, and 38. Kindly upload properly aligned pages. 5. If the Vakalatnama is already on record, kindly mention the same in the Index.
17	21-07-2026	710102060922026	NARENDRA SINGH RAWAT VS ELEGANT INFRACON PVT LTD	21-07-2026	1. 1. This is Restoration application. 2. Kindly select Case type as restoration. 3. Take Rule 48 NCLT Rules for restoration.
18	21-07-2026	710102061152026	MR SANJAY JAIN VS MR SUNIL KUMAR AGRAWAL	22-07-2026	1. **No. of Objections:** 1. Pages No. 93 to 105, 109 to 112, 136, 137, 161, 162, and 163 have incorrect adjustment/alignment. Kindly rectify the same. 2. The main case details are not mentioned in the Vakalatnama. Kindly update the Vakalatnama accordingly. These same defects were raised earlier and have not been cured.
19	21-07-2026	710102061032026	CANARA BANK VS RAHUL GARG	22-07-2026	1. **No. of Objections** 1. In **Volume 2**, page nos. **182 to 207** and **333** are in the wrong alignment. Kindly upload properly aligned copies of these pages.

Signature
3/8/2026

20	20-07-2026	710102060572026	MS. AMAN PRASHAR VS IMPERIA WISHFIELD PRIVATE LIMITED	21-07-2026	1. No. of Objections: 1.Memo of Parties is missing. Kindly upload the same. Also ensure that the parties mentioned in Memo of party and online portal should be same. 2.Fill in all required details in the Online Portal. 3.Page numbering is missing in the bookmarks. Kindly update the bookmarking with proper pagination. 4.The ₹25 Welfare Fee, ₹3 Court Fee, and the date are missing in the Vakalatnama. Kindly rectify the same. 4.The main case number is not mentioned in the Vakalatnama. Kindly mention the correct main case number. 5.The case type is incorrect. Kindly select Interlocutory Application (I.B.C.) in the Online Portal and ensure the same is reflected in the PDF, wherever applicable. 6.Affidavits are required for all applicants. Kindly file the affidavits accordingly. 7.The Prayer clause is missing. Kindly include the Prayer in the application. 8.Remove the double pagination from the PDF. Page No. 32 is improperly adjusted. Kindly upload the page in the correct alignment.
21	21-07-2026	710102061012026	POONAM BHARTI VS DEBASHISH NANDA	22-07-2026	No. of Objections 1. Kindly fill in all the required details in the online portal. 2.Bookmarking with page numbering is mandatory. 3.The application must be signed on every page. 4.Page Nos. 16, 19, 23, 24, 26, 27, 28, 30, 31, 34, and 35 are not clear. Kindly upload clear and legible copies. 5.Page Nos. 28, 29, 30, 34, 35, and 42 are cut. Kindly upload complete and properly scanned pages. 6.A ₹1 court fee is short on the Vakalatnama. The main case number has not been mentioned in the Vakalatnama. 7.Every annexure page must bear the signature and "True Copy" endorsement. 8.In the heading "IA No. ...", kindly correct the year from 2025 to 2026.
22	21-07-2026	710102061062026	VIBHA KAPOOR VS DEBASHISH NANDA	22-07-2026	1.The case year mentioned in the PDF is incorrect. Kindly correct the same. Kindly mention year 2026 instead of 2025 after IA 2.Bookmarking with page numbering is mandatory. 3.A ₹1 court fee is short on the Vakalatnama. 4.Kindly fill in all the required details in the online portal. 5.The main case number has not been mentioned in the Vakalatnama. 6.OCR is missing in the Index and on Page Nos. 2 to 12 and 17 to 51. Kindly ensure that OCR is applied to all the said pages. 7.Every annexure page must bear the "True Copy" endorsement.
23	20-07-2026	710102060672026	SAURABH GUPTA VS ANAND ALUMINIUM LTD	21-07-2026	**No. of Objections** 1. The **Main Case No.** is missing in the **Memo of Parties** . Kindly rectify the same. 2. The name of the **Petitioner** in the **Memo of Parties** shall be corrected to match the details entered in the online portal. 3. The **signature is missing on every page of the application. Kindly rectify the same. 4. The **Vakalatnama** is missing. Kindly attach the same.

Handwritten signature
3/8/2026

24	21-07-2026	710102061132026	AKRAM SULTAN VS DEBASHISH NANDA	22-07-2026	No. of Objections 1.The case year mentioned in the PDF is incorrect. Kindly correct the same. Kindly write 2026 instead of 2025 after 1A. 2.Bookmarking with page numbering is mandatory. 3.A ₹1 court fee is short on the Vakalatnama. Kindly fill in all the required details in the online portal. 4.The main case number has not been mentioned in the Vakalatnama. 5.OCR is missing in the PDF. Kindly ensure that OCR is applied to all pages. 6.Every annexure page must bear the "True Copy" endorsement. 7.The section mentioned on the application page is incorrect. Kindly correct the same. 8.Pagination in the PDF is incomplete. 9.Page Nos. 17 to 21 and 38 to 41 are cut. Kindly upload complete and properly scanned pages. 10.Kindly upload English translated copies of the Hindi pages. 11.Page No. 28 is improperly aligned. Kindly upload the page in the correct alignment.
25	21-07-2026	710102061212026	EMPLOYEES PROVIDENT FUND ORGANISATION VS DEVENDRA UMRAO RESOLUTION PROFESSIONAL OF THREE C FACILITY MANAGEMENT PRIVATE LIMITED	22-07-2026	1. 3Rs court fee missing in vakalatnama.
26	21-07-2026	710102061232026	AARTI SINGAL VS MAHENDAR KUMAR KHANDELWAL RP OF BPSL	22-07-2026	Defects / Objections 1.Pagination is missing in the Index and the PDF. 2.Memo of Parties is missing. 3.Every page of the application must be duly signed. 4.Prayer clause is missing. 5.Vakalatnama is missing. 6.Affidavit is missing. 7.Kindly provide proper bookmarking in the PDF as per the Index, along with correct page numbering. 8.The section mentioned in the PDF does not match the section selected in the online portal. Kindly ensure both are the same. 9.Proof of Service is missing. 10.Counsel details and counsel's signature are missing in the Index. 11.The file is incomplete. Kindly upload the complete set of documents. 12. Payment pending
27	21-07-2026	710102061202026	AARTI STEEL NEPAL VS MAHENDAR KUMAR KHANDELWAL RP OF BPSL	22-07-2026	**No. of Objections:** 1. Pagination is missing in the index and the PDF. Kindly update the pagination accordingly. 2. The **Memo of Parties** is missing. Kindly provide and upload the same. 3. Signatures are required on every page of the application. Kindly provide the duly signed copy. 4. The **Prayer** is missing. Kindly include the same. 5. The **Vakalatnama** is missing. Kindly provide and upload the same. 6. The **Affidavit** is missing. Kindly provide and upload the same. 7. Kindly update the bookmarks as per the index with proper page numbering. 8. The section mentioned in the filing does not match the details on the online portal. Kindly verify and correct the section in both the online portal and the PDF. 9. Proof of service is missing. Kindly provide and upload the same. 10. Counsel details are missing in the index, and the counsel's signature is also missing. Kindly rectify the same. 11. The file is incomplete. Kindly upload the complete set of documents.

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28	21-07-2026	710102061042026	VIVEK RAHEJA CHAIRMAN OF MONITORING COMMITTEE OF UNITECH MACHINES LTD VS MAHENDAR KUMAR KHANDELWAL RP OF BPSL	21-07-2026	1. **No. of Objections:** 1. Kindly note that two applications have been filed under a single filing number. Since the present matter seeks condonation of delay in filing the Progress Report, you are advised to file **only one application for condonation of delay ** and annex the **Progress Report** as an Annexure to that application. 2. Kindly include the **Memo of Parties** in the application for condonation of delay. 3. Kindly attach the **Progress Report** as an Annexure to the application for condonation of delay and ensure that all annexures are properly indexed and paginated.
29	22-07-2026	710102061522026	MRS JYOTSNA RATTAN VS MR SANJAY GUPTA	23-07-2026	Page Nos. 121 and 194 are in the wrong alignment. Kindly upload properly aligned copies. 2. Page No. 107 is not readable. Kindly replace it with a clear and legible copy, or typed copy. In case typed copy is provided kindly mention corresponding page number for which translated copy is provided.
30	23-07-2026	710102061812026	PRABHJIT SINGH SONI VS MR SANJAY GUPTA	24-07-2026	The application has been filed under the wrong jurisdiction. Kindly upload in Allahabad Bench.
31	23-07-2026	710102061892026	SNS INFRAPROJECTS PVT LTD VS KOTAK MAHINDRA BANK LIMITED	24-07-2026	No of Objections: 1. Memo of Parties is missing in the PDF. 2. An extra index has been uploaded on Page No. 7 of the PDF. Kindly remove the same. 3. Kindly attach the condone document (copy of reply) in pdf as an Annexure.

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32	24-07-2026	710102062112026	VIJENDER SHARMA VS KOTAK MAHINDRA BANK LIMITED	27-07-2026	1. **Memo of Parties is missing from the Index. Kindly update the Index accordingly.** 2. **The Vakalatnama is missing from the PDF. Kindly upload the same.**
33	24-07-2026	710102062042026	ARVIND KUMAR JAIN VS PUJA BAHRY LD RESOLUTION PROFESSIONAL	27-07-2026	No. of Objections: 1. Kindly fill in all the required details in the online portal. 2. The section has been incorrectly mentioned as Rule 11 in the Index and the Application. Kindly rectify the relevant provision wherever applicable. 3. The case type has been incorrectly mentioned in the PDF. Kindly change it to Restoration Application (IBC) wherever it appears in the pdf. 4. In the Prayer Clause, you have sought two distinct reliefs in two different Interlocutory Applications (IAs). Kindly file separate IAs for each relief. The first IA should be filed for Restoration, as the earlier IA, in which you had sought recall of the order, has already been disposed of. The second IA should be filed separately for waiver of costs. Accordingly Kindly select the correct case type as Restoration Application (IBC) in the online portal.
34	23-07-2026	710102061882026	MANEK MALHOTRA VS DHARMENDRA KUMAR	24-07-2026	No. of Objections: 1. The Brief Synopsis is missing. Kindly include the same in the application. 2. The List of Dates and Events is missing. Kindly attach the same. 3. The section is incorrectly mentioned in the Index and the Online Portal. 4. Kindly rectify the same and mention Section 42 at both places. 5. The case type is incorrectly selected. 6. Kindly choose Company Appeal as the case type in the Online Portal and rectify the same in the PDF wherever applicable. 7. The ₹3 Court Fee is missing on the Vakalatnama. Kindly affix the requisite Court Fee.
35	24-07-2026	710102062282026	ROHIT KUMAR SINGH VS MANINDRA KUMAR TIWARI RESOLUTION PROFESSIONAL FOR RAHEJA DEVELOPERS LTD	27-07-2026	No. of Objections: 1. The Petitioner's signature is required on every page of the Application. Kindly ensure that each page of the Application is duly signed. 2. Kindly provide an English translated copy of Page No. 110. 3. The ₹25 Welfare Stamp/Fee, ₹3 Court Fee, and the date are missing from the Vakalatnama. Kindly affix the requisite Welfare Stamp/Fee and Court Fee, mention the date, and refile the Vakalatnama. 4. Kindly ensure that all annexures are duly signed and endorsed with "True Copy" before refiling.

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36	24-07-2026	710102062182026	INDRANI ROY CHAUDHARY VS JM FINANCIAL ASSET RECONSTRUCTION COMPANY LIMITED	27-07-2026	No. of Objections: 1.Pagination is missing in the bookmarks. Kindly ensure that all bookmarks are properly linked with the corresponding page numbers. 2.Page No. 70 of the PDF has been uploaded in an inverted orientation. Kindly upload a properly oriented and legible copy. 3.Page No. 86 is not readable. Kindly upload a clear and legible copy of the page. 4.Page No. 120 is improperly aligned. Kindly upload a properly aligned and legible copy along with its English translated copy. 5.The Vakalatnama is missing from the PDF. Kindly include the duly executed Vakalatnama in the PDF. In case the vakaltnama is on record please mention the same in the Index. 6.The "True Copy" endorsement is missing on the annexures. Kindly ensure that all annexures are duly signed and endorsed with "True Copy" before refiling.
37	24-07-2026	710102062152026	MR AKHIL AHUJA BANKRUPT TRUSTEE OF MR HEM SINGH BHARANA VS JM FINANCIAL ASSET RECONSTRUCTION COMPANY LIMITED	27-07-2026	No. of Objections: 1.Pages No. 23 and 24 are not readable. Kindly upload clear and legible copies of these pages. 2.Kindly provide an English translated copy of the Hindi newspaper publication appearing on Page No. 24. 3.Kindly highlight the relevant portion of the newspaper publication before re-uploading the PDF.
38	24-07-2026	710102062082026	S T CONSTRUCTIONS PRIVATE LIMITED VS PEBBLES PROLEASE PRIVATE LIMITED	27-07-2026	No. of Objections: 1.The Memo of Parties is missing. Kindly include the same in the PDF. Also ensure the memo of party is same as on Online portal. 2.The case type has not been mentioned in the PDF. Kindly mention the correct case type wherever applicable in the PDF. 3.The Vakalatnama is mandatory. In case the vakaltnama is on record kindly mention the same in the Index.
39	24-07-2026	710102061972026	VIMAL PLAST INDIA PRIVATE LIMITED VS KCL LIMITED	27-07-2026	Objections 1.Kindly fill in all the required details in the online portal. 2.The Memo of Parties is missing. Kindly include the same in the PDF. 3.Page numbering is missing in the bookmarks. Kindly ensure that all bookmarks are properly linked with the corresponding page numbers. 4.The Petitioner's signature is required on every page of the Application. Kindly ensure that each page of the Application is duly signed. 5.Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 6.Kindly ensure that every page of the annexures is duly signed and endorsed with "True Copy" before refiling.

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40	25-07-2026	710102062342026	GRAINWELL VENTURES LIMITED VS CHANDAR PRAKASH RESOLUTION PROFESSIONAL FOR SATLUJ REAL ESTATES PRIVATE LIMITED	27-07-2026	No. of Objections: 1. Page No. 141 is improperly aligned. Kindly upload a properly aligned and legible copy of the page. 2. The Vakalatnama is mandatory. Kindly attach the duly executed Vakalatnama and refile the matter. In case the vakalatnama is on record kindly mention the same in the Index 3. Double pagination has been provided in Volume VI. Kindly remove the duplicate pagination and re-upload the corrected PDF.
41	25-07-2026	710102062442026	PAWAN KUMAR GOYAL MEMBER OF MONITORING COMMITTEE VS CHANDAR PRAKASH RESOLUTION PROFESSIONAL FOR SATLUJ REAL ESTATES PRIVATE LIMITED	27-07-2026	No. of Objections: Pages No. 37, 38, are cut from right side and Page NO. 41, and 42 are not clear from right side. Kindly upload complete, clear, and legible copies of these pages.
42	24-07-2026	710102062292026	VIVEK PARTI RESOLUTION PROFESSIONAL VS CHANDAR PRAKASH RESOLUTION PROFESSIONAL FOR SATLUJ REAL ESTATES PRIVATE LIMITED	27-07-2026	1 Bookmarking and pagination is missed. 2 Pdf is incomplete, Kindly upload full pdf. 3. Same pdf is uploaded twice.
43	24-07-2026	710102062202026	SOFTWAREONE INDIA PRIVATE LIMITED VS ONLINE INDIA PRIVATE LIMITED	27-07-2026	No. of Objections: 1. Bookmarking and pagination are missing. Kindly provide proper bookmarking along with pagination in the PDF. 2. The Memo of Parties is missing from the Index. Kindly include the same in the Index. Pages No. 67 to 70, 72 to 93, 229, 234, 241, 245, 292, 294, 299, 302, 304, 309, 335, 337, 342, and 351 to 358 are in improper alignment. Kindly upload properly aligned and legible copies of these pages. 3. The Vakalatnama is missing from the PDF. Kindly include the duly executed Vakalatnama in the PDF. In case the vakalatnama is on record kindly mention the same in the Index. 4. The signatures are missing on the annexures. Kindly ensure that all annexures are duly signed before refiling.

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44	27-07-2026	710102062612026	DAVINDER JAOLLY VS AVTECH DIGITAL EQUIPMENTS PRIVATE LIMITED	28-07-2026	No. of Objections: 1.The Memo of Parties is missing. Kindly attach the same in the PDF. 2.The Vakalatnama is mandatory. Kindly attach the Vakalatnama and in case the vakaltnama is on record kindly mention the same in the Index. 3.The Proof of Service is missing. Kindly attach the same in the PDF. 4.Bookmarking with proper page numbering is mandatory. Kindly provide a bookmarked PDF with correct page numbering. 5.Counsel's signature is missing on the Index and the Prayer. Kindly sign both documents and refile. 6.Pagination is missing in the Index and the PDF. Kindly provide proper pagination. 7.The applicant's/counsel signature is required on every page of the application. Kindly sign all pages and refile.
45	27-07-2026	710102062722026	TATA CAPITAL LIMITED VS SUDHA BHATIA	28-07-2026	No. of Objections: 1.Kindly fill in all the required details in the Online Portal. 2.The Memo of Parties is missing. Kindly attach the same in the PDF. 3.The Brief Synopsis is missing. Kindly include the same in the PDF. 4.The List of Dates and Events is missing. Kindly attach the same in the PDF. 5.The case type is incorrectly mentioned in the PDF and the Online Portal. Kindly select Intervention Petition in the Online Portal and correct the case type in the PDF wherever applicable. 6.The section is incorrectly mentioned in the PDF and the Online Portal. Kindly select Section 60(5) in the Online Portal and ensure the same is correctly mentioned in the PDF. 7.Page Nos. 18 to 22, 24, 25, 26, 39, 46, 50, 57, 58 and 59 are not clear. Kindly upload clear and legible copies of these pages. 8.₹25 Welfare Fund Stamp, ₹3 court fee and the date are missing on the Vakalatnama. Kindly affix the requisite stamps, mention the date, and refile. If the vakaltnama is on record kindly mention the same in the Index. 9.OCR is missing on Page Nos. 23, 32, 33, 34, 40, 44, 48, 55, 59, 64, 69 and the Index. Kindly apply OCR to the said pages and re-upload the corrected PDF. Kindly ensure all the pages have OCR.
46	26-07-2026	710102062472026	BRIGHT LANE INFRA SPACE PRIVATRE LIMITED VS ALLAHABAD BANK	27-07-2026	1 Respondent details on the online portal do not match with the Memo of Parties. Allahabad Bank is wrongly reflected as respondent. 2 One Rs. court fee missed in Vakalatnama. 3 Proof of Service details of the respondent are required to be filed.
47	28-07-2026	710102062942026	MRS NEERU ROHILLA VS LOGIX CITY DEVELOPERS PRIVATE LIMITED	29-07-2026	Here is the corrected version in a clear and professional format: **No. of Objections:** 1. Pages no. **11, 13, 14, 15, 17, 18, 19, and 20** are not clear. Kindly upload clear and legible copies. 2. **₹1 court fee** is short in the Vakalatnama. Kindly affix the deficient court fee and refile.

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48	27-07-2026	710102062592026	AVON INFRACON PRIVATE LIMITED VS SARE GURUGRAM PRIVATE LIMITED	22-07-2026	1. No. of Objections: 1. The Memo of Parties does not match the details mentioned in the Online Portal. Kindly ensure that the details are consistent in both.
49	27-07-2026	710102062702026	HARYANA STATE INDUSTRIAL INFRASTRUCTURE DEVELOPMENT CORPORATION LTD VS TECHNOFLEX TEXTILE INDUSTRIES PVT LTD	28-07-2026	1. counsel details missing in index. 2. OCR is missing on page no. 22,
50	27-07-2026	710102062792026	NETWORK REALTY PVT LTD VS ORRIS INFRASTRUCTURE PRIVATE LIMITED	28-07-2026	1. case year wrong in page no. 1,2 and affidavit page. 2. section wrong in page no. 2. 3. kindly seprate the affidavit from application along with pagination and as per mention in PDF kindly update on Index too. 4. counsel details missing in prayer.
51	27-07-2026	710102062762026	MUKESH GUPTA RESOLUTION PROFESSIONAL FOR MS GRAND VENEZIA COMMERCIAL TOWERS PRIVATE LIMITED AND MS BHASIN INFOTECH AND INFRASTRUCTURE PRIVATE LIMITED VS SATINDER KUMAR BHASIN	28-07-2026	No. of Objections: 1.Bookmarking with proper page numbering is mandatory. Kindly provide a bookmarked PDF with correct page numbering. 2.The section mentioned in the PDF does not match the section selected in the Online Portal. Kindly ensure that the section is consistent in both the Online Portal and the PDF. 3.Page Nos. 342, 346, 347 and 348 are improperly aligned. Kindly upload properly aligned and legible copies of these pages. 4.The Vakalatnama is missing from the PDF. Kindly attach the same and re-upload the corrected PDF. If the vakaltnama is on record kindly mention the same in the Index 5.OCR is mandatory on all the pages and the same is missing on Page Nos. 3 to 28 and 336 to 349. Kindly apply OCR to the said pages and re-upload the corrected PDF.

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52	28-07-2026	710102063092026	RIPUNJAYA RAWAT VS UMESH SINGHAL	29-07-2026	**No. of Objections:** 1. Bookmarking is mandatory. Kindly provide proper bookmarking in the PDF as per the Index, along with correct pagination. 2. The Index is missing from the PDF. Kindly include the Index in the uploaded PDF. 3. The Applicant's signature is required on every page of the application. Kindly ensure that each page of the application is duly signed. 4. The **₹25 Welfare Fund Stamp** and **₹3 Court Fee Stamp** are missing from the Vakalatnama. Kindly affix the requisite stamps. 5. The date is missing on the Vakalatnama. Kindly mention the date and re-upload the corrected Vakalatnama. 6. Page numbers are missing in the soft copy (PDF). Kindly paginate the entire PDF correctly. 7. Only **14 pages** have been uploaded in the PDF. Kindly upload the complete set of documents.
53	28-07-2026	710102063222026	MR VIVEK PARTI VS MR SANJAY MALIK	29-07-2026	no of objection 1. proof of service is required as respondent is mentioned in the memo of party. 2. Kindly note that signature is required in all the pages of the application
54	28-07-2026	710102063182026	CHANDRA PRAKASH VS RITU RASTOGI	29-07-2026	**No. of Objections:** 1. The section is mismatched. In the Online Portal, Section 60(5) has been selected, whereas in the PDF, Section 379 has been mentioned. Kindly select **Rule 11** in both the Online Portal and the PDF, You may select Rule 11 as main section and thereafter you may take readwith Section 379 and other sections 2. The case type is incorrect. Kindly select **Contempt Petition** in both the Online Portal and the PDF. 3. This matter is a **Contempt Petition** . Kindly ensure the case title and relevant details reflect the same throughout the filing. 4. The **List of Dates and Events** is missing. Kindly add the same. 5. The **Brief Synopsis** is missing. Kindly add the same. 6. OCR is required on every page of the PDF. Kindly ensure OCR is applied to all pages before re-uploading.
55	29-07-2026	710102063432026	MR SAURABH CHAWLA BANKRUPTCY TRUSTEE FOR MR PRATEEK GUPTA VS RITU RASTOGI	30-07-2026	1. Page no 94 to 96,133 are not readable. 2. Please note that page No.194,196, are in incorrect alignment. Kindly upload the said page in the correct alignment and ensure that they are properly oriented and clearly legible. 3. Please note that page No.203,204 are in Hindi. Kindly upload the English translated copy of the said page. While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided.

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56	28-07-2026	710102063292026	SUNIL KUMAR AGRAW LIQUIDATOR MS TYBROS INDIA TOURS PVT LTD VS RITU RASTOGI	29-07-2026	No. of Objections: The case type is incorrectly selected in the Online Portal. Kindly choose IA (Liq.) – Progress Report. 2. The section is incorrectly selected in the Online Portal. Kindly choose Regulation 15 of the IBBI (Liquidation) Regulations. 3. Kindly note that all documents uploaded after the application should be filed as Annexures.
57	28-07-2026	710102063252026	VIVEK PARTI VS RITU RASTOGI	29-07-2026	1. Kindly ensure that same section is selected in online portal and in the pdf. Kindly mention 44 (2) in online portal as well
58	28-07-2026	710102063312026	BVG INDIA LIMITED VS MR DEVENDRA UMRAO	30-07-2026	**No. of Objections** 1. Kindly upload clear and legible copies of the following pages: **44, 68, 72, 73, 74, 75, 76, 78, 79, 82, 83, 84 to 124, and 316 to 323** . 2. Kindly upload English translated copies of the following Hindi pages: **167, 171, 263, and 267** . While uploading the English translated copies, kindly mention the corresponding Hindi page numbers. 3. As per the Memo of Parties and Affidavit, **CFM Asset Reconstruction Private Limited** is the Petitioner. Kindly update the online portal by entering the basic details of **CFM Asset Reconstruction Private Limited** as the Petitioner. Further, kindly delete the entry of **BVG India Limited** as the Petitioner from the online portal and replace it with **CFM Asset Reconstruction Private Limited** in accordance with the Memo of Parties and Affidavit. 4. Kindly ensure that the Memo of Parties is identical in both the online portal and the PDF.
59	29-07-2026	710102063342026	POONAM KHETARPAL VS VIVEK BANSAL IRP	29-07-2026	**No. of Objections:** 1. The date is missing on the Vakalatnama. Kindly mention the date and re-upload the duly executed Vakalatnama. 2. Kindly fill in all the mandatory details in the Online Portal as per the application. 3. OCR is missing from pages **46, 50, 52, 53, 57, 59, 60, and 62** . Kindly ensure that OCR is applied to all these pages. 4. Pages **41 and 42** are not clear. Kindly upload clear and legible copies of these pages.

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60	29-07-2026	710102063722026	BHIM SINGH VS MAHINDRA KUMAR TIWARI	30-07-2026	**No. of Objections** 1. The same PDF has been uploaded twice. Kindly remove the duplicate copy. 2. Signature is mandatory on every page of the PDF. Kindly ensure that all pages are duly signed. 3. The **Prayer**, **Counsel Details**, and **Counsel's Signature** are missing on the last page of the application. 4. The **Memo of Parties** is missing from the PDF. 5. Kindly ensure that all annexures bear the endorsement ***"True Copy"*** along with the signature. 6. Kindly ensure that the PDF is properly bookmarked with correct pagination in accordance with the Index. 7. Kindly attach the **Vakalatnama**. If the Vakalatnama is already on record, kindly mention the same in the Index as: ***"Vakalatnama is on record."*** 8. The **Proof of Service** is missing from the PDF. 9. Pagination is missing in the Index for the **Vakalatnama** and **Proof of Service**. 10. The **Petitioner's Affidavit** is missing from the PDF.
61	29-07-2026	710102063472026	MR SAURABH CHAWLA BANKRUPTCY TRUSTEE FOR MS RAJ RANI GUPTA PERSONAL GUARANTOR OF MOTHERS PRIDE EDUCATION PERSONNA PRIVATE LIMITED VS MAHINDRA KUMAR TIWARI	30-07-2026	**No. of Objections** 1. First lines on Page nos. 97 to 99 and 136** are not readable. Kindly upload clear and legible copies of these pages. 2. **Page nos. 197 and 199** are in incorrect alignment. Kindly upload these pages in the correct alignment and ensure that they are properly oriented and clearly legible. 3. **Page nos. 206 and 207** are in Hindi. Kindly upload English translated copies of these pages. While uploading the translated copies, kindly mention the corresponding Hindi page numbers.
62	29-07-2026	710102063542026	VIKRAM KUMAR VS MAHINDRA KUMAR TIWARI	30-07-2026	**No. of Objections** 1. On **page no. 1**, the **main heading**, **main case number**, and **section** are missing. Kindly mention **Section 21 read with Regulation 17**. 2. The **Memo of Parties** is missing from the PDF. While uploading the memo of party kindly ensure that the name of parties is same in the memo of party and on online portal. 3. The **Prayer** is missing from the application. Kindly include the same.
63	29-07-2026	710102063582026	PRO CAST TELECOM (OPC) PRIVATE LIMITED VS REGISTRAR OF COMPANIES	30-07-2026	**No. of Objections** 1. The **Main Case No.** is missing in the **Vakalatnama**. Kindly mention the same. 2. Kindly correct the pagination in the **bookmarks**. 3. The section selected in the online portal is incorrect, and the section is missing in the PDF. Kindly select and mention **Rule 11** in both the online portal and the PDF to ensure uniformity. 4. As per the **Memo of Parties**, the entry of **Respondent No. 2** is missing in the online portal. Kindly update the same. 5. Signatures are missing on every page of the application. Kindly ensure that all pages are duly signed. 6. The ***"True Copy"*** endorsement and signature are missing on the annexures. Kindly affix the ***"True Copy"*** endorsement along with the requisite signature on all annexures. 7. **Page nos. 155 to 165** are not readable. Kindly upload clear and legible copies of these pages. 8. **Page no. 159** is in incorrect alignment. Kindly upload the page in the correct alignment and ensure that it is properly oriented and clearly legible. 9. Kindly remove the extra copy of the order from the PDF.

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64	29-07-2026	710102063512026	MADHUR GUPTA VS SAMMAAN CAPITAL LIMITED	30-07-2026	Payment for application not done
65	29-07-2026	710102063442026	MR SAURABH CHAWLA BANKRUPTCY TRUSTEE FOR MR PARAS GUPTA PERSONAL GUARANTOR OF MOTHERS PRIDE EDUCATION PERSONNA PRIVATE LIMITED VS SAMMAAN CAPITAL LIMITED	30-07-2026	**No. of Objections** 1. **Page nos. 101 to 103, 140, and 142** are not readable. Kindly upload clear and legible copies of these pages. 2. **Page nos. 201 and 203** are in incorrect alignment. Kindly upload these pages in the correct alignment and ensure that they are properly oriented and clearly legible. 3. **Page nos. 210 and 211** are in Hindi. Kindly upload English translated copies of these pages. While uploading the translated copies, kindly mention the corresponding Hindi page numbers.
66	29-07-2026	710102063492026	VIKRAM KUMAR VS SAMMAAN CAPITAL LIMITED	30-07-2026	1. Page no 27 is slightly blur. Kindly upload a clear copy
67	28-07-2026	710102063202026	SERIOUS FRAUD INVESTIGATION OFFICE VS SUNAIR HOTELS LIMITED	22-07-2026	1. **No. of Objections:** 1. Bookmarking is mandatory. Kindly provide proper bookmarking with page numbering in the PDF. 2. The Vakalatnama is mandatory. Kindly upload the duly executed Vakalatnama with the application. If the vakaltnama is on record kindly mention the same in the Index. 3. All Respondents have not been added in the Online Portal. Kindly add the details of all Respondents as per the Memo of Parties. 4. The section selected in the Online Portal does not match the application. Kindly rectify the section in the Online Portal to ensure it is consistent with the PDF.

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68	29-07-2026	710102063482026	SARABJIT SINGH SABHARWAL VS SARABJIT SINGH SABHARWAL	23-07-2026	1. **No. of Objections** 1. The **Memo of Parties** does not match the details entered in the online portal. Kindly update the online portal in accordance with the **Memo of Parties** . There is one petitioner and 4 respondents which are mentioned in the pdf however it is not in the online portal. In the online portal name of petitioner has been entered 7 times and the respondent names are not correctly entered. 2. Proof of Service missed pdf and Proof of Service column. 3. Some other document has been uploaded in proof of service column. 3. Case Title mismatched in online portal. Kindly ensure that the title in online portal is as per the parties mentioned in memo of party in the pdf
69	29-07-2026	710102063782026	MR HARISH TANEJA VS SARABJIT SINGH SABHARWAL	30-07-2026	**No. of Objections** 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. The case type has been selected incorrectly. Kindly select **IA (Dis.)** . 3. Signature is mandatory on every page of the PDF. Kindly ensure that all pages are duly signed. Counsel sign is missing 4. Pagination is missing in the **Index** and the **PDF** . Kindly rectify the same. 5. As per the **Index** , the PDF is incomplete. Kindly rectify the defect and upload the complete PDF.
70	29-07-2026	710102063682026	EARTH GRACIA BUILDCON PVT LTD THROUGH RP MANISHA RAWAT VS UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO)	30-07-2026	**No. of Objections** 1. The **Main Case No.** mentioned in the **Vakalatnama** is incorrect. Kindly rectify the defect and mention the correct Main Case No. 2. There is a mismatch in the **Section** mentioned in the pdf and online portal. Kindly ensure uniformity by mentioning same section wherever applicable in the pdf and online portal
71	30-07-2026	710102063912026	CHHANDITA WARKARE AUTHORIZED REPRESENTATIVE VS NARENDER KUMAR SHARMA RESOLUTION PROFESSIONAL OF SPAZE TOWERS PRIVATE LIMITED	31-07-2026	**No. of Objections** 1. The application must be signed on every page. Kindly sign page nos. 3 to 9.

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72	30-07-2026	710102063972026	CANARA BANK VS MRS CHITRA CHAUDHARY	31-07-2026	1 Sign is missed in every page of Application. 2 Vakalatnama is missed pdf. If the vakatnama is on record please mention the same in the Index
73	30-07-2026	710102063982026	DEV VRAT RANA VS MRS CHITRA CHAUDHARY	31-07-2026	**No. of Objections** 1. Pagination is missing in the bookmarks as per the index. 2. The index is missing in the bookmarking **Note:** Kindly prepare the bookmarks exactly as per the index, with proper pagination corresponding to the index.
74	30-07-2026	710102064072026	DEVENDRA UMRAO RP FOR GRANITE GATE PROPERTIES PVT LTD VS MONEY OPTION SERVICE PRIVATE LIMITED	31-07-2026	**No. of Objections** 1. Bookmarking is incomplete, and pagination in the bookmarks is missing. 2. Section mismatch. Kindly select **Rule 11** in the online portal as per the application. 3. The basic details of the petitioner and respondents are missing in the online portal. 4. Pagination is missing in the index and the PDF. Kindly ensure all the pages of the pdf have been numbered. 5. The Memo of Parties is missing in the PDF. 6. One of the pages in the PDF has incorrect alignment. Kindly correct the alignment. 7. The Vakalatnama is missing in the PDF. If vakaltnama is on record kindly mention the same on the Index.
75	29-07-2026	710102063762026	MUDIT CHATURVEDI VS EARTH INFRASTRUCTURES LTD	30-07-2026	**No. of Objections** 1. The ***True Copy*** endorsement and signature are missing on the annexures in **Volume 2** . Kindly affix the ***True Copy*** endorsement along with the requisite signature on all annexures. 2. OCR is missing on **page nos. 44 to 87** . Kindly ensure that OCR is applied to all these pages.

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76	30-07-2026	710102064002026	DEVENDRA UMRAO RESOLUTION PROFESSIONAL OF MS GRANITE GATE PROPERTIES PVT LTD VS EARTH INFRASTRUCTURES LTD	31-07-2026	**No. of Objections** 1. Bookmarking is mandatory as per the index, with proper pagination in every volume. 2. OCR is required on every page of the PDF. 3. A Master Index is required in Volume I. 4. A separate volume-wise index is required for each volume. 5. The following pages are in incorrect alignment and need to be corrected: * Page nos. 235, 236, 259, 262, 266, 267, 268 * Page nos. 323 to 331 * Page nos. 391 to 393 * Page nos. 418 to 420 * Page nos. 549 to 552 * Page nos. 595 to 599 * Page nos. 608 to 623 * Page nos. 850, 861 * Page nos. 882 to 935 * Page nos. 1000 to 1003 * Page nos. 1008 to 1068 * Page no. 1092 * Page nos. 1105 to 1106 * Page nos. 1115 to 1119 * Page nos. 1122 to 1132 * Page nos. 1135 to 1138 * Page nos. 1189 to 1203 * Page nos. 1226 to 1259 * Page nos. 1279 to 1301 * Page nos. 1395 to 1399 * Page nos. 1401 to 1535 * Page nos. 1559 to 1572 6. The relevant section is not mentioned in the index. Kindly update the index accordingly.
77	30-07-2026	710102063862026	ANKIT PATHAK VS KASHI VISWANATHAN SIVARAMAN RP OF IVR PRIME IT SEZ PVT LTD	31-07-2026	**No. of Objections** 1. Kindly remove the double pagination from page nos. 121 to 161 and 185. 2. Page nos. 219, 251, 297, 298, 303, and 304 have been inadvertently uploaded in an inverted orientation. Kindly upload the pages in the correct orientation.
78	31-07-2026	710102064132026	VIVEK RAHEJA VS NA	31-07-2026	**No. of Objections** 1. Kindly highlight the relevant portion in the newspaper on page nos. 7, 8, and 9.
79	30-07-2026	710102064082026	DEVENDRA UMRAO RP OF GRANITE GATE PROPERTIES PVT LTD VS LOHIT KAUSHIK	31-07-2026	**No. of Objections** 1. Bookmarking and pagination are incomplete. 2. Section mismatch. Kindly select **Rule 11** in the online portal. 3. The Memo of Parties is missing in the PDF. 4. Pagination is missing in the index and the PDF. 5. The last two pages of the PDF have incorrect alignment. Kindly correct the alignment. 6. The Vakalatnama is missing in the PDF. 7. The respondents' basic details are missing in the online portal. Kindly update the same.

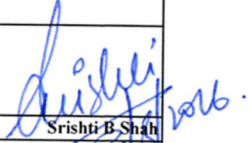
Handwritten signature: Lohit Kaushik
31/7/2026

80	30-07-2026	710102063892026	MINISTRY OF ELECTRONICS INFORMATION TECHNOLOGY GOVERNMENT OF INDIA R D VS IFCI LIMITED	31-07-2026	**No. of Objections** 1. Kindly ensure that the details of parties are same in online portal and pdf. 2 Sign is missed in every page of application.
81	30-07-2026	710102064022026	DEVENDRA UMRAO RESOLUTION PROFESSIONAL OF GRANITE GATE PROPERTIES PVT LTD VS OMKAYA CONSULTANTS DESIGNATED NOMINEES	31-07-2026	1 Pagination is missed in Index. 2 Section mismatch. Kindly select rule 11 in online portal. 3 Book marking is incomplete and pagination is missed. 4 Sign missed in Memo party. 5 pages no. 59 and 60 in the PDF has incorrect alignment. Kindly fix the alignment. 6 The basic details of the Respondents at Serial Nos. 5 to 9 have not been entered in the online portal. The same may kindly be corrected. 7. Kindly ensure OCR is done on all the pages of the application.
82	30-07-2026	710102063842026	MANOJ KUMAR SINGH VS DWARKADHIS PROJECTS PRIVATE LIMITED	31-07-2026	**No. of Objections** 1. Pagination is missing in the bookmarks as per the index in both volumes. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. OCR is required on every page of the PDF in both volumes. 3. The Rs. 3 court fee is missing on the vakalatnama. 4. The Master Index is missing in Volume I.
83	30-07-2026	710102063992026	ASSISTANT COMMISSIONER CGST DIVISION SONIPAT VS ANIL KUMAR MITTAL RESOLUTION PROFESSIONAL OF BHUPESH STEEL PVT LTD	23-07-2026	1. 1 Section mismatch . Kindly select rule 11 in online portal. Please ensure same section is mention in both online portal and pdf 2 Page no. 17 is missing in pdf as per mention in Index.

Amish
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84	30-07-2026	710102063802026	ANAND TRANSPORT PRIVATE LIMITED VS GLOBAL COAL AND MINING PRIVATE LIMITED	31-07-2026	1. no of objection 1. this is an additional document kindly file in additional doc. portal
85	30-07-2026	710102063942026	JUPITER INTERNATIONAL INFRA PRIVATE LIMITED VS GLOBAL COAL AND MINING PRIVATE LIMITED	31-07-2026	2. **No. of Objections** 1. Section mismatch. Kindly select Rule 11 in the pdf. Please ensure that the same section is mentioned in both the online portal and the PDF. 2. The case type has been selected incorrectly. Kindly select **Restoration** as the case type. 3. This matter pertains to a **Restoration** application. Kindly ensure that the case type is correctly reflected in both the online portal and the PDF.
86	30-07-2026	710102064102026	SKOOTR GLOBAL PRIVATE LIMITED VS SKOOTR GLOBAL PRIVATE LIMITED	31-07-2026	1 In the online entry, the Petitioner/Applicant name has been incorrectly reflected in the Respondent's List. As per the memo of parties, SKOOTR GLOBAL PRIVATE LIMITED is the Applicant/Petitioner and HEWLETT PACKARD (INDIA) SOFTWARE OPERATION PRIVATE LIMITED is the Respondent. Kindly correct the Respondent details accordingly. 3 Section mismatch . Kindly take rule 11 in Index and pdf. Kindly ensure same section has been selected in online portal and pdf 4 Vakalatnama is missed in pdf. If the vakaltnama is on record kindly mention the same in the Index 5 Sign is missed in every page of application.
87	30-07-2026	710102064052026	SONA BANSAL VS INDIAN BANK	31-07-2026	**No. of Objections** 1. Pagination is missing in the bookmarks. 2. Memo of Parties mismatch. Kindly ensure that the details of the parties are same as on pdf and online portal. 3. Kindly select the case type in online portal as Intervention petition. 4. Kindly ensure all the pages have OCR

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88	30-07-2026	710102063812026	ANUP KUMAR VS MANJU SIROHI	31-07-2026	Please be informed that a detailed master index is required.
89	30-07-2026	710102064042026	DEVENDRA UMRAO RESOLUTION PROFESSIONAL OF GRANITE GATE PROPERTIES PV LTD VS DEVIKA GOLD HOMZ PRIVATE LIMITED	31-07-2026	**No. of Objections** 1. Kindly prepare the bookmarks exactly as per the index, with proper pagination. 2. Counsel's signature is missing in the index. 3. Page numbers are missing in the index. 4. Signature is missing on the Memo of Parties. 5. OCR is required on every page of the PDF. 6. Page no. 51 has incorrect alignment. Kindly correct the page alignment. 7. Kindly fill in the basic details of the petitioners and respondents in the online portal. 8. Only 54 pages have been uploaded in the PDF. Kindly upload the complete PDF. 9. The affidavit is not mentioned in the index. Kindly update the index accordingly. 10. Kindly select **Rule 11** in the online portal. Kindly ensure that the section mention in online portal and pdf is same
 Srishti B. Shah Deputy Registrar, NCLT New Delhi					



National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 20.07.2026 to 31.07.2026

Additional Docs (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

**For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)

Help Desk Number: 011-24363846

S no.	Date of Filing/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	30-07-2026	0710102044212026/2	LIC HOUSING FINANCE LTD VSRAJNISH GUPTA	31-07-2026	1.as per the compliance order the reply was to be filed with in three days. 2.same pdf uploaded kindly remove extra pdf. 3.welfare ticket 25rs missed on vakalatnama.
2	30-07-2026	0710102052572026/1	MS ELEGANT ENTERPRISE VS. APOLLO GREEN ENERGY LIMITED	31-07-2026	no of objections: - 1. As per the Compliance Order, the reply was required to be filed within 7 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
3	30-07-2026	0710102103612019/15	SURAKSHA ASSET RECONSTRUCTION LIMITED VS. M/S. NOIDA MEDICARE CENTRE LIMITED	31-07-2026	1. Remove double pagination from page no 159 to 220, 313 to 416. 2. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 4. OCR missed in page no 158 to 220 in pdf.

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4	30-07-2026	0710102061552026/1	SUNRISE MINING COMPANY PVT LTD VS. TWENTY FIRST CENTURY WIRE RODS LIMITED	31-07-2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record.
5	30-07-2026	0710102112382025/3	ALTEK DEVICESPVT LTD VS NEXTRA TELESERVICES PRIVATE LIMITED	31-07-2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 2. Further Please note that there is only one order attached in respect to IA No. 522 however there are no directions given in the said order. Kindly attach the compliance order in respect to the said IA wherein court has directed to file reply, in case no directions are given by the court you may mention the same on the Index.
6	30-07-2026	0710102074052025/1	SIDHANT GUPTA VS. SANDEEP GOEL RESOLUTION PROFESSIONAL PASHUPATI DAIRIES (PVT. LTD.)	31-07-2026	1. Please note that page(s) No. 55 to 149, 151 to 171, 174 to 253 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 2. Please note that page(s) No. 219 is in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 4. As per the Compliance Order, the reply was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
7	30-07-2026	0710102002392026/4	MAHESH GARG VS. 1. MR. SANJEET KUMAR SHARMA RESOLUTION PROFESSIONAL FOR M/S. VARDHMAN INFRADEVELOPERS PVT. LTD	31-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.

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8	30-07-2026	0710102044802026/4	RARE ASSET RECONSTRUCTION LIMITED VS. WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED	31-07-2026	1. OCR missing in page no-1 to 20,37 to 40, 49 to 61, 82 to 106 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. proof of service missing
9	31-07-2026	0710102087982025/16	INTEGRA ESSENTIA LIMITED	31-07-2026	1. The true copy/signature is missing on pages 15 to 21 and 34 to 40. 2. Kindly attach the latest order dated **23.07.2026**. 3. On the request of the Regional Director's Office, one week's time has been granted for filing its report by way of an additional affidavit. Delay Objections 4 The latest order dated 23.07.2026 has not been attached.
10	30-07-2026	0710102044802026/3	RARE ASSET RECONSTRUCTION LIMITED VS. WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED	31-07-2026	1. OCR missing in page no-1 to 20,39 to 42, 51 to 63, 84 to 108 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. proof of service missing
11	30-07-2026	0710102065522024/6	MR. SANDEEP GOEL RESOLUTION PROFESSIONAL FOR JTPL PRIVATE LIMITED VS. MURARI LAL	31-07-2026	1. Please note that pages **100-104, 110, 111-117, 119, 120-126, 129-141, and 143-149** are in Hindi. Kindly upload the English translations of these pages. While uploading the translated copies, please clearly mention the corresponding page number(s) for which the English translation has been provided. Additionally, kindly review the entire set of documents from your end to ensure that there are no other pages in Hindi or any language other than English. If any such pages are found, please arrange for their English translations and upload them as well. 2. As per the Compliance Order, the reply was required to be filed within **two weeks**. However, there has been a delay in filing the same. Accordingly, you are requested to file an **Interlocutory Application (IA) seeking condonation of delay**. Kindly ensure that the document for which condonation of delay is being sought is annexed to the IA and included in the PDF as an annexure. Please also note that the order was uploaded on the NCLT website belatedly; however, despite the delayed upload, there was a further delay of two days in filing the reply. The same may be appropriately explained in the IA. 3. Kindly attach the **Vakalatnama**. If the Vakalatnama has already been filed and is on record, please mention the same in the Index as: **"Vakalatnama is on record."** 4. Kindly attach the **latest order**, as the same is presently not included in the filing.

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12	30-07-2026	0710102024252026/2	REX OVERSEAS PRIVATE LIMITED	31-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. double pdf upload kindly remove one
13	31-07-2026	0710102011502025/3	VANTAGE BIOTECH PVT LTD VS. N/A	31-07-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. One rupee court fee missed in vakalatnama. 3. Counsel sign missed in page no 4.
14	30-07-2026	0710102073642024/4	MADAN MOHAN DHUPAR VS. INDERPAL SINGH MEMBERS OF THE BOARD OF DIRECTORS OF M/S. WEST FACE HOSPITALITY AND MANAGEMENT PVT. LTD. (POWERS SUSPENDED)	31-07-2026	**No. of Objections** 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Counsel's signature is missing in the index and on page no. 7. 3. OCR is missing in the reply. 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 5. Kindly affix the Rs. 25 welfare ticket and Rs. 3 court fee on the vakalatnama.
15	30-07-2026	0710102073642024/5	MADAN MOHAN DHUPAR VS. INDERPAL SINGH MEMBERS OF THE BOARD OF DIRECTORS OF M/S. WEST FACE HOSPITALITY AND MANAGEMENT PVT. LTD. (POWERS SUSPENDED)	31-07-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Three rs Court fees and 25 rs welfare ticket missed in vakalatnama. 3. OCR missed in reply. 4. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 5. Pagination missed in pdf.

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16	30-07-2026	0710102063882025/2	ISR EXIM PVT LTD VS. WEST FACE HOSPITALITY AND MANAGEMENT PRIVATE LIMITED	31-07-2026	1. As per the Compliance Order, the current document was required to be filed within two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
17	31-07-2026	0710102073642024/6	MADAN MOHAN DHUPAR VS. INDERPAL SINGH MEMBERS OF THE BOARD OF DIRECTORS OF M/S. WEST FACE HOSPITALITY AND MANAGEMENT PVT. LTD. (POWERS SUSPENDED)	31-07-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Three rs Court fees and 25 rs welfare ticket missed in vakalatnama.
18	31-07-2026	0710102019242025/3	SANDEEP GOEL RESOLUTION PROFESSIONAL FOR JTPL PRIVATE LIMITED VS. MURARI LAL	31-07-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record.
19	31-07-2026	0710102019242025/4	SANDEEP GOEL RESOLUTION PROFESSIONAL FOR JTPL PRIVATE LIMITED VS. MURARI LAL	31-07-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 3. Counsel sign missed in index.

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31/07/2026

20	31-07-2026	0710102019242025/5	SANDEEP GOEL RESOLUTION PROFESSIONAL FOR JTPL PRIVATE LIMITED VS. MURARI LAL	31-07-2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 2. As per the Compliance Order, the Reply was required to be filed within Two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 3 kindly attach latest order
21	31-07-2026	0710102109432025/16	IPE-M/S DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALES KUMAR GROVER RESOLUTION PROFESSIONAL VS. TUSHAR GOEL DIRECTOR (POWERS SUSPENDED) SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED & DIRECTOR TILLAGE TOWERS FACILITY MANAGEMENT SERVICES PRIVATE	31-07-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
22	31-07-2026	0710102065522024/7	MR. SANDEEP GOEL RESOLUTION PROFESSIONAL FOR JTPL PRIVATE LIMITED VS. MURARI LAL	31-07-2026	1. 1. Please note that pages **100–104, 110, 111–117, 119, 120–126, 129–141, and 143–149** are in Hindi. Kindly upload the English translations of these pages. While uploading the translated copies, please clearly mention the corresponding page number(s) for which the English translation has been provided. Additionally, kindly review the entire set of documents from your end to ensure that there are no other pages in Hindi or any language other than English. If any such pages are found, please arrange for their English translations and upload them as well. 2. As per the Compliance Order, the reply was required to be filed within **two weeks**. However, there has been a delay in filing the same. Accordingly, you are requested to file an **Interlocutory Application (IA) seeking condonation of delay**. Kindly ensure that the document for which condonation of delay is being sought is annexed to the IA and included in the PDF as an annexure. Please also note that the order was uploaded on the NCLT website belatedly; however, despite the delayed upload, there was a further delay of two days in filing the reply. The same may be appropriately explained in the IA. 3. Kindly attach the **Vakalatnama**. If the Vakalatnama has already been filed and is on record, please mention the same in the Index as: **"Vakalatnama is on record."**. 4. Kindly attach the **latest order**, as the same is presently not included in the filing.
23	30-07-2026	0710102019272026/3	SUNRISE LUXURY RETAIL PRIVATE LIMITED VS. NA	31-07-2026	1. kindly attach compliance order and latest order if any.

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24	30-07-2026	0710102105752025/6	IPE - MIS DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR MIS SANTUR INFRASTRUCTURES PVT. LTD VSTUSHAR GOEL DIRECTOR (POWER SUSPENDED) MIS SANTUR INFRASTRUCTURES PVT LTD & ORS	31-07-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
25	16-07-2026	0710102019992026/2	DR. SATISH CHANDRA & ANR VS. REGISTRAR OF COMPANIES DELHI	31-07-2026	no of objections: - 1. As per the Compliance Order, the rejoinder was required to be filed within the one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
26	30-07-2026	0710102023322026/18	YASH BHUPESH GUPTA VS. M/S WOW SOLUTIONS AND SYSTEMS PRIVATE LIMITED	31-07-2026	no of objections: - 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. index missing 3. counsel sign is missing in last page of Written Submission
27	31-07-2026	0710102045432026/1	MR ANIL KUMAR SINGH VS. AI NXT TECHNOVATIONS PRIVATE LIMITED	31-07-2026	1. Kindly ensure that all pages of the Reply are duly signed. 2. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 3. Remove double pagination from page no 73 to 100. 4. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.

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3/8/2026

28	30-07-2026	0710102019622026/8	VARDHMAN TRUSTEESHIP PRIVATE LIMITED VS. PRESTO INFO SOLUTION PRIVATE LIMITED	31-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
29	30-07-2026	0710102042552026/3	KWALITY LIMITED VSKKR INDIA FINANCIAL SERVICES PRIVATE LIMITED	31-07-2026	1. Kindly ensure that all pages of the Rejoinder are duly signed.
30	31-07-2026	0710102038882026/1	SAVITRI DEVI VS. SRISHTI LUBE (INDIA) PRIVATE LIMITED	31-07-2026	1. The uploaded file is incorrect. Kindly file the appropriate Interlocutory Application (I.A.) and upload the correct file.
31	30-07-2026	0710102042552026/2	KWALITY LIMITED VSKKR INDIA FINANCIAL SERVICES PRIVATE LIMITED	31-07-2026	no of objections: - 1. As per the Compliance Order, the reply was required to be filed within 2 weeks after receipt of notice. As per records the service was filed on 09.06.2026. Therefore you had 2 weeks to file your reply. you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.

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32	30-07-2026	0710102044212026/1	LIC HOUSING FINANCE LTD VSRAJNISH GUPTA	31-07-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. pagination is missing in index and pdf 3. counsel sign is missing in index and last page of Reply 4. Kindly ensure that all pages of the Reply are duly signed. 5. in affidavit deponent sign and notary are missing 6. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 7. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
33	30-07-2026	0710102020332026/8	DURIAN INDUSTRIES LIMITED VS. NKG INFRASTRUCTURE LIMITED	31-07-2026	no of objections: - 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. OCR missing in index
34	14-07-2025	0710102060952025/1	TRANSPORT INDIA - 3PL VS. MR. MANISH AGARWAL	30-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
35	29-07-2026	0710102079712025/6	SANJOGITA AGARWAL VS. A B R DRUGS PRIVATE LIMITED	30-07-2026	no of objections: - 1. numbering is missing in bookmarking 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.

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36	29-07-2026	0710102013912026/1	THE CANARA BANK LIMITED VS. ANIL KUMAR SHARMA	30-07-2026	1.index missed in pdf 2.kindly attach the compliance order and the latest order if any. 3.bookmarking mandatory
37	07-03-2026	0710102018152026/2	M/S MANU TILING COMPANY VS. RAHUL JINDAL	30-07-2026	1.page no is 33 is not clear 2.kindly attach the compliance order and the latest order if any. 3.need every pages sign and true copy in pdf
38	29-07-2026	0710102081932024/11	GENESIS BUILDCON VISION PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	30-07-2026	no of objections: - 1. Please note that page(s) No. 32 is cut from the side(s), resulting in incomplete and unclear content. Kindly upload clear and complete copies of the said page(s), ensuring that no portion of the text or document is cut off. 2. kindly ensure that the annexures are duly signed and stamped with ;True Copy 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
39	29-07-2026	0710102059702026/1	MR KUMAR VAIBHAV VS. M/S OPTIMUS AQUATECH PRIVATE LIMITED	30-07-2026	1.only proof of service uploaded.

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40	29-07-2026	0710102060822026/1	RUCHI GARG PERSONAL GUARANTOR VS. NO APPLICANT	30-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. OCR missing
41	29-07-2026	0710102061352026/1	ASHISH GARG VS. NOT APPLICABLE	30-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
42	29-07-2026	0710102025542023/4	ARUNAVA SIKDAR VS. GUANGZHOU TRUST TECHNOLOGY CO LTD CHINA	30-07-2026	1.pagination missed in bookmarking. 2.as per the compliance order the affidavit was to be filed with in three days.
43	29-07-2026	0710102025502023/7	ARUNAVA SIKDAR VS. SANJAY GUPTA & ORS.	30-07-2026	1.pagination missed in bookmarking 2.as per the compliance order the affidavit was to be filed with in three days.

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44	29-07-2026	0710102029032026/2	ANIL KUMAR SHARMA RESOLUTION PROFESSIONAL OF BLUE MOON TRAVELS PRIVATE LIMITED VS. VIJENDER DADICH SUSPENDED DIRECTOR OF BLUE MOON TRAVELS PRIVATE LIMITED	30-07-2026	1.as per the compliance order the reply was to be filed with in one week. 2.kindly attach the latest compliance order in pdf.
45	29-07-2026	0710102082052019/108	DIAMOND TRAEXIM PRIVATE LIMITED VS. INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED	30-07-2026	**No. of Objections** 1. The **Counsel's details** are incomplete in **Volumes 1 and 2** . Kindly provide the complete counsel details. 2. OCR is missing in **Volume 1** . Kindly ensure that OCR is applied to all pages in the volume. 3. **Page no. 172** is in a regional language. Kindly upload an **English translated copy** of the said page. While uploading the translated copy, kindly mention the corresponding original page number. 4. **Volumes 3 to 19** are missing from the PDF. Kindly upload the complete PDFs of the said volumes. 5. The **"True Copy;" endorsement and signature are missing on the annexures in **Volumes 1 and 2** . Kindly affix the **"True Copy;" endorsement along with the requisite signature on all annexures. 6. Kindly attach the **latest order** and the **Compliance Order** with the filing.
46	29-07-2026	0710102082052019/109	DIAMOND TRAEXIM PRIVATE LIMITED VS. INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED	30-07-2026	**No. of Objections** 1. The **Counsel's details** are incomplete in all volumes. Kindly provide complete counsel details in each volume. 2. **Page nos. 70, 71, 72, 73, 112 to 144, 174 to 206** , and all annexures in **Volume 17** are missing the **"True Copy;" endorsement and signatures. Kindly affix the **"True Copy;" endorsement along with the requisite signatures on the said pages and annexures. 3. **Page nos. 145, 2911, and 2912** are blank in the PDF. Kindly rectify the defect. 4. Kindly ensure that all annexures in **Volumes 1 to 19** bear the **"True Copy;" endorsement along with the requisite signatures. 5. **Page nos. 407, 2032, 2033, 2034, 2045, 2046, 2069, 2090, 2120, 2122, 2181, 2225, and 2824** are in incorrect alignment. Kindly upload these pages in the correct alignment and ensure that they are properly oriented and clearly legible. 6. OCR is missing in **Volumes 2 to 16 and Volume 18** . Kindly ensure that OCR is applied to all pages in the said volumes. 7. **Page nos. 926, 1339, 1349, 1358, 2035, and 2909** are not readable. Kindly upload clear and legible copies of these pages. 8. Kindly attach the **latest order** and the **Compliance Order** with the filing.
47	05-02-2020	0710102016052020/1	AMRITA GUJRAL VS. HYPERHIRE INDIA PRIVATE LIMITED	30-07-2026	1 Kindly file in Petition.

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48	29-07-2026	0710102068792025/5	SIMMI KASYAP VSDWARKADHIS PROJECTS PRIVATE LIMITED	30-07-2026	1. **Kindly separate file Application.** * The Application has been combined with other documents in a single PDF. * Upload the **Application as a separate PDF** from the affidavit, annexures, vakalatnama, or other documents, as required by the filing rules. 2. **Kindly ensure that the PDF is properly bookmarked with correct pagination.** * Add PDF bookmarks for each section/document (e.g., Index, Application, Affidavit, Annexures, Memo of Parties, etc.). * Ensure that the page numbers in the Index match the actual PDF page numbers. 3. **Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.** * Attach the **Compliance Order** passed by the Court. * Also attach the **latest order**, if any has been passed after the Compliance Order. * In the Index, include an entry such as: * Mention the actual date on which the Compliance Order was uploaded. 4. You uploaded different types of documents in one filing. This means that multiple document categories were combined into a single PDF or a single filing, whereas the e-filing system requires them to be uploaded separately according to their document type. For example: Application – separate PDF. Affidavit – separate PDF. The Registry is asking you to segregate the documents and upload each under its respective document type,
49	29-07-2026	0710102077682025/1	TRANSPORT INDIA - 3PL VSMR. MANISH AGARWAL	30-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
50	16-07-2024	0710102061632024/6	SATISH TUTEJA VS. DEBASHISH NANDA RESOLUTION PROFESSIONAL OF MAINI CONSTRUCTION EQUIPMENT PRIVATE LIMITED	30-07-2026	no of objections: - 1. Please note that page(s) No. 104,105,106 are in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible. 2. kindly attach latest order
51	17-01-2026	0710102006582026/2	USHA GUPTA VS. MANSA RAM AGRO FOODS PRIVATE LIMITED	30-07-2026	1.kindly attach the compliance order and the latest order in pdf

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52	29-07-2026	0710102074662022/12	ASSET RECONSTRUCTION COMPANY (INDIA) LIMITED (ARCIL) (CREDITOR) THROUGH THE PROPOSED RESOLUTION PROFESSIONAL MR. RAM RATAN KANOONGO VS. MR. PRADEEP GUPTA	30-07-2026	**No. of Objections** 1. The **Index** is missing. Kindly include the same. 2. Bookmarking with proper page numbering is missing in the PDF. Kindly ensure that the PDF is properly bookmarked with correct pagination. 3. **₹25 welfare fee** and **₹3 court fee** are missing in the **Vakalatnama** . Kindly affix the requisite welfare fee and court fee.
53	29-07-2026	0710102052172026/1	R S PLASTICS VS. NANOFIL TECHNOLOGIES PRIVATE LIMITED	30-07-2026	The objection sheet could not be generated due to a technical glitch in the system.nicpmu-nclt@supportgov.in
54	29-07-2026	0710102095112024/3	ALOK KUMAR AGARWAL	30-07-2026	**No. of Objections** 1. The **Notary attestation** and **date** are missing in the **Affidavit** . Kindly rectify the same. 2. Kindly attach the **Compliance Order** and the **latest order** , if any. Also, please mention the date on which the Compliance Order was uploaded in the **Index** . 3. Kindly attach the **Vakalatnama** . If the Vakalatnama is already on record, kindly mention the same in the Index as: **&quot;Vakalatnama is on record.&quot;** 4. The **bookmarks are not linked ** with the PDF. Kindly ensure that all bookmarks are properly linked to the corresponding pages in the PDF. 5. Also note that in some of the lines there are blank spaces kindly check and rectify the same.
55	29-07-2026	0710102027602026/1	SIRAJUDDIN QURESHI VS. REGISTRAR OF COMPANIES DELHI	30-07-2026	1.as per the compliance order The Appellant shall take steps, within 10 days.

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56	29-07-2026	0710102076412022/8	KANAV SETHI VS. PARADIGM INDOTECH PRIVATE LIMITED	30-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
57	29-07-2026	0710102027842023/7	ARUNAVA SIKDAR VS. AV INFRA PROJECTS BUSINESS SOLUTIONS (INDIA) (P) LIMITED	30-07-2026	1.as per the compliance order the affidavit was to be filed with in three days. 2.pagination missed in bookmarking
58	29-07-2026	0710102020132026/1	SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA VS. BANYAN INDUSTRIES PRIVATE LIMITED	30-07-2026	1.index missed in pdf 2 Bookmarking Missing
59	19-06-2025	0710102051622025/3	TYROS INTERNATIONAL LLP VS. UNIWORD TELECOM LIMITED	30-07-2026	1.counsel details missed in index.

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60	29-07-2026	0710102022302026/4	SHADAB KHAN VS. GAURAV KATIYAR	30-07-2026	1.kindly attach the compliance order and the latest order if any. 2.vakalatnama copy missed in pdf
61	20-01-2026	0710102007072026/2	SHANAVAZ RANA VS. REGISTRAR OF COMPANIES NEW DELHI	30-07-2026	1.kindly attach the compliance order and the latest order in if any. 2.pagination missed in bookmarking. 3.need every pages sign and true copy in annexure.
62	29-07-2026	0710102013902026/1	THE CANARA BANK LIMITED VS. SHIV PRIYA	30-07-2026	1.kindly attach the compliance order and the latest order if any. 2.index missed in pdf 3.bookmarking mandatory
63	15-09-2024	0710102079672024/1	SUMAN KUMAR VERMA VS. DEEPAK CHANDILA	30-07-2026	1. kindly attach the Compliance order wherein the court has directed to file proof of service.

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64	30-09-2024	0710102083992024/7	JETAIR 17 LIMITED VS. SPICEJET LIMITED	30-07-2026	2. kindly merge master index in sequence wise and adjust the order in separate pagination in pdf
65	27-07-2026	0710102046572025/60	MIS PAYALPROTECTION P LTD VS. MIS LEXUS INDIA LTD	29-07-2026	1. kindly file in IA
66	27-07-2026	0710102052082026/1	SIRSA DEPOSITS AND ADVANCES LIMITED VS. ANGEL PROMOTERS PRIVATE LIMITED	29-07-2026	no of objections: - 1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 2. page no-15 counsel sign missing
67	27-07-2026	0710102091442021/11	AJIT GYANCHAND JAIN VSSATISH SAHIJPAL	29-07-2026	1. Please note that page No.172 and 173 are cut from the left side, resulting in incomplete and unclear content. Kindly upload clear and complete copies of the said page, ensuring that no portion of the text or document is cut off. 2. Copy of vakalatnama missed in pdf. 3. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 4. Kindly remove the double pagination from page no 304 to 312.

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68	28-07-2026	0710102038102026/3	AMIT DHINGRA VS. PG CABS INDIA PRIVATE LIMITED	29-07-2026	1. wrong file kindly file in IA
69	28-07-2026	0710102111092025/4	ALLIED TELENET PRIVATE LIMITED VS. PRESTO INFO SOLUTIONS PRIVATE LIMITED	29-07-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
70	28-07-2026	0710102111092025/3	ALLIED TELENET PRIVATE LIMITED VS. PRESTO INFO SOLUTIONS PRIVATE LIMITED	29-07-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
71	16-04-2026	0710102030392026/1	SHRI HIRJIBHAI PREMCHANDBHAI DEDHIA VS. RAVI GUM INDUSTRIES LIMITED	29-07-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.

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72	27-07-2026	0710102049102026/1	AMIT KUMAR VS. M/S. CROSSINGS INFRASTRUCTURE PRIVATE LIMITED	29-07-2026	no of objections: - 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
73	27-07-2026	0710102053352026/1	MRMANNDRAKUMARTIWA RI RESOLUTION PROFESSIONAL RAHEJA DEVELOPERS LIMITED PROJECT RAHEJA SHILAS LOW RISE VS. PRESIDENT I SECRETARY RESIDENT WELFARE ASSOCIATION PROJECT RAHEJA ATHARVA	29-07-2026	no of objections: - 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.. 2. kindly ensure that the annexures are duly signed and stamped with "True Copy".
74	28-07-2026	0710102055272026/1	KULDIP SINGH SETHI AND GAGAN GOYAL VS. KASHYAPI INFRASTRUCTURE PRIVATE LIMITED	29-07-2026	no of objections: - 1. Kindly attach the Compliance Order of NCLT
75	28-07-2026	0710102072442025/5	SHRI RAVINDRA SINGH VS. SHRI RAJNEESH KUMAR AGGARWAL	29-07-2026	no of objections: - 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. index is missing 3. pagination is missing in pdf

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76	28-07-2026	0710102059872021/26	ALLIANCE LUMIERE LIMITED VSASHOK MAHINDRU	29-07-2026	1. Kindly file in IA
77	28-07-2026	0710102016102025/17	ANKUR KUMAR	29-07-2026	no of objection 1. as per the compliance order the convenience compilation was required to be filed with in Three days are granted however a delay in filling the convenience compilation therefore you are requested to kindly file an interlocutory application (IA) Seeking condonation of delay. kindly ensure that the document of which condonation of delay is sought is also annexed to the IA and included in the pdf as an annexed
78	28-07-2026	0710102018762026/2	PING DEVELOPERS PVT. LTD. VS. MONITORING COMMITTEE	29-07-2026	no of objection 1. kindly attached the latest compliance order and also mention the date which the compliance order was uploaded in the index 2. vakalatnama require in reply
79	27-07-2026	0710102043772026/1	UNISON IX PRIVATE LIMITED VS. SJSC UNISON PRIVATE LIMITED	29-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.

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80	28-07-2026	0710102044422026/1	TEENA SARASWAT PANDEY VS. SONIA RASTOGI	29-07-2026	1. bookmarking mandatory along with pagination. 2. counsel details missed on index. 3. As per the Compliance Order, the affidavit was required to be filed within the stipulated period two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
81	28-07-2026	0710102114622019/19	ISITH PRAKASH GANGOOLY VS. NUGREEN ENERGY PRIVATE LIMITED & ORS.	29-07-2026	1. The uploaded file is incorrect. Kindly file the appropriate Interlocutory Application (I.A.) and upload the correct file.
82	28-07-2026	0710102082112025/6	IIFL HOME FINANCE LIMITED VS. OM AND AJAY BUILDERS PRIVATE LIMITED	29-07-2026	1. As per the order The cost shall be deposited within a week
83	28-07-2026	0710102023992026/4	AVA MERCHANDISING SOLUTIONS PRIVATE LIMITED	29-07-2026	**Objections** 1. Two affidavits have been uploaded under the same serial (slash) number. Kindly upload each affidavit separately under different serial (slash) numbers. 2. As per the compliance order, the affidavit was required to be filed within **three (3) days** . However, there is a delay in filing the affidavit. Therefore, you are requested to file an **Interlocutory Application (IA) seeking condonation of delay ** . Kindly ensure that: * the document(s) for which condonation of delay is sought are annexed to the IA; and * both affidavits are also enclosed as annexures and included in the same PDF filed along with the IA.

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84	28-07-2026	0710102092162025/2	MR. ANKIT PATHAK VS. M/S IVR PRIME IT. SEZ PVT. LTD.	29-07-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
85	27-07-2026	0710102101342025/3	UMESH GARG	29-07-2026	no of objections: - 1. Kindly ensure that all pages of the Reply are duly signed. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
86	27-07-2026	0710102101342025/2	UMESH GARG	29-07-2026	1. Signature mandatory on every page of Reply. 2. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
87	09-11-2024	0710102095552024/1	MORGAN BEVERAGES PRIVATE LIMITED VS. KANOE IMPEX INDIA PRIVATE LIMITED	29-07-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Index mandatory in pdf.

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88	27-07-2026	0710102109432025/15	IPE-M/S DUCTORUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL VS. TUSHAR GOEL DIRECTOR (POWERS SUSPENDED) SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED & DIRECTOR TILLAGE TOWERS FACILITY MANAGEMENT SERVICES PRIVATE	29-07-2026	1.kindly attach the compliance order and latest order if any
89	28-07-2026	0710102044822026/3	VS	29-07-2026	As per the Compliance Order, the affidavit was required to be filed within the stipulated period one week . However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
90	28-07-2026	0710102020152026/1	SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA VS. MR. SUMIT CHOPRA	29-07-2026	no of objection 1. index missed 2. book marking also missed
91	28-07-2026	0710102007812023/8	ETERNITY HOMES PRIVATE LIMITED VS. MINISTRY OF CORPORATE AFFAIRS THROUGH REGISTRAR OF COMPANIES NEW DELHI	29-07-2026	no of objections: - 1. kindly file in IA
92	28-07-2026	0710102049522023/5	KRISHEN BANS BAHADUR & ORS VS. THE INSTALMENT SUPPLY LIMITED	29-07-2026	1. Kindly file in IA
93	28-07-2026	0710102081982022/13	REENA MAHENDRU VS. LALIT AIRWAYS PRIVATE LIMITED	29-07-2026	1. Kindly ensure that all pages of the Reply are duly signed. 2. Remove double pagination from page no 22 to 69. 3. Page no 63 and 64 are not readable, kindly attach legible copy. 4. Pagination missed in bookmarking. 5. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 6. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
94	28-07-2026	0710102049652022/7	NILESH SHARMA VSDIRECTORATE OF TOWN AND COUNTRY PLANNING HARYANA	29-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. Kindly ensure that the PDF is properly bookmarked with correct pagination. 3. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature. 4. counsel sign is missing in index 5. OCR missing in pdf

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95	28-07-2026	0710102095452025/4	SHREE S.B.G. STEELS PRIVATE LIMITED VS. SATNAM GLOBAL INFRAPROJECTS LIMITED	29-07-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
96	28-07-2026	0710102007812023/9	ETERNITY HOMES PRIVATE LIMITED VS. MINISTRY OF CORPORATE AFFAIRS THROUGH REGISTRAR OF COMPANIES NEW DELHI	29-07-2026	no of objections: - 1. kindly file in IA
97	28-07-2026	0710102025452026/1	SHIVALIK GREENS MAINTENANCE PRIVATE LIMITED VS. ATS INFRABUILD PRIVATE LIMITED THROUGH ITS RESOLUTION PROFESSIONAL NIRMAL KUMAR BHESONI	29-07-2026	no of objection 1. kindly attached the latest compliance order and also mention the date which the compliance order was uploaded in the index
98	27-07-2026	0710102047942025/4	BRITONNA HOTEL AND YACHT CLUB PRIVATE LIMITED	29-07-2026	no of objections: - 1. page no-1 to 5, 7 to 14 OCR MISSING 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
99	28-07-2026	0710102114622019/20	ISITH PRAKASH GANGOOLY VS. NUGREEN ENERGY PRIVATE LIMITED & ORS.	29-07-2026	1. The uploaded file is incorrect. Kindly file the appropriate Interlocutory Application (I.A.) and upload the correct file.
100	06-07-2026	0710102078792025/10	RAM KUMAR VS. MS. KAJAL ILMI	28-07-2026	**No. of Objections:** **No. of Objections:** 1. As per the Index, both the **Reply** and **Written Statement** have been mentioned. However, the order directs filing of the **Reply only** . Kindly clarify and specify which document has actually been filed. 2. Kindly attach the latest order. 3. As per the order dated **09.07.2026** , Respondent No. 4 (R-4) was directed to approach the Registry for curing the defects and to take steps for uploading the Reply on board within a period of **3 days** . However, the filing appears to have been made beyond the stipulated period. Kindly clarify the delay and take necessary steps accordingly.
101	18-07-2026	0710102099182025/3	KULDIP SINGH SETHI AND GAGAN GOYAL VS. KASHYAPI INFRASTRUCTURE PRIVATE LIMITED	28-07-2026	no of objections: - 1. numbering is missing in bookmarking 2. Kindly ensure that all pages of the Reply are duly signed. 3. OCR missing in all pdf 4. As per the Compliance Order, the reply was required to be filed within 3 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
102	18-07-2026	0710102099182025/4	KULDIP SINGH SETHI AND GAGAN GOYAL VS. KASHYAPI INFRASTRUCTURE PRIVATE LIMITED	28-07-2026	no of objections: - 1. Rs. 25/- welfare fees and Rs. 3/- court fees put on blank space in vakalatnama 2. numbering is missing in bookmarking
103	06-01-2020	0710102169292019/1	MRS. PALLAVI GUPTA & MR. PADAM THAKUR VS. JAIPURIA BUILDCON PVT. LTD	28-07-2026	**Objections** 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. The case number is missing from the PDF. Kindly include the case number in the document. 3. Page No. 4 is not clear. Kindly upload a legible copy of the said page. 4. Please note that Pages No. 9 to 12 are incorrectly aligned. Kindly upload these pages in the correct alignment and ensure that they are properly oriented and clearly legible. 5. Kindly attach the Compliance Order and the latest order, if any. Also, mention in the Index the date on which the Compliance Order was uploaded.

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104	18-12-2019	0710102169292019/17	MRS. PALLAVI GUPTA & MR. PADAM THAKUR VS. JAIPURIA BUILDCON PVT. LTD	28-07-2026	no of objections: - 1. OCR missing in index and page no- 1 to 30 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
105	27-07-2026	0710102058622026/1	MR SURINDER BABBAR VSICICI BANK LTD	28-07-2026	1. Index, pagination, and bookmarking are mandatory in the PDF. Kindly rectify the defect. 2. The uploaded PDF contains the Memorandum of Appearance instead of the Vakalatnama. Kindly upload the Vakalatnama.
106	27-07-2026	0710102038172025/4	RAM PHAL BHARDWAJ VS. MR. MADAN LAL	28-07-2026	**No. of Objections:** 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. The Index is missing. Kindly upload the Index. 3. Pagination is missing in the PDF. Kindly ensure that page numbers are properly mentioned on all pages. 4. Kindly ensure that all pages of the Reply are duly signed. 5. The counsel's signature is missing on the last page of the Reply. Kindly ensure that the same is duly signed by the counsel. 6. The Affidavit is missing. Kindly attach the same. 7. Kindly attach the Compliance Order and the latest order, if any. Further, mention the date on which the Compliance Order was uploaded in the Index. 8. The Vakalatnama is missing. Kindly attach the same. 9. Proof of Service is missing. Kindly attach the same. 10. The PDF has been uploaded twice. Kindly remove the duplicate PDF and retain only the correct file.
107	27-07-2026	0710102050022026/1	ASHOK KUMAR GULLA VSGURCHARAN SINGH LAU	28-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
108	27-07-2026	0710102034252024/37	MR. VILAY KUMAR BIDHURI SOLE PROP MS VK GARMENTS VS. MS LEXUS INDIA LTD	28-07-2026	No. of Objections: This is an application. Kindly file the same through the IA Portal after curing the following defects.
109	27-07-2026	0710102041942025/3	RELINEEUROPE GMBH VS. RELINE UV ASEAN PRIVATE LIMITED	28-07-2026	no of objections: - 1. As per the Compliance Order, the reply was required to be filed within 3 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
110	27-07-2026	0710102067142025/7	SSAB EMEA AB VS. MACHINO INTERNATIONAL PRIVATE LIMITED	28-07-2026	1. The same file has been uploaded twice. Kindly remove the duplicate file. 2. As per the Compliance Order, the cost of relief was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
111	27-07-2026	0710102028032025/3	REENA MAHENDRU VS. LALIT AIRWAYS PRIVATE LIMITED	28-07-2026	no of objections: - 1. Kindly ensure that all pages of the Reply are duly signed. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
112	27-07-2026	0710102042472026/2	BBCL PRIME CONSTRUCTIONS PRIVATE LIMITED VS. MR SUMAN KUMAR VERMA LIQUIDATOR OF HYDRIC FARM INPUTS LIMITED	28-07-2026	no of objections: - 1. page no-1 to 17,21 to 28 OCR missing 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
113	26-07-2026	0710102024772026/2	G.K. EARTH MOVERS VS. NKG INFRASTRUCTURE LIMITED	28-07-2026	1. The uploaded file is incorrect. Kindly file the appropriate Interlocutory Application (I.A.) and upload the correct file.
114	27-07-2026	0710102050382025/4	MIS. INFINITY INFORMATICS LIMITED VS. MIS MAGICON IMPEX PRIVATE LIMITED	28-07-2026	no of objections: - 2. Kindly attach latest order
115	24-10-2019	0710102133212019/1	CREATIVE INFRAHEIGHTS PVT. LTD. VS. JBK DEVELOPERS PVT. LTD.	28-07-2026	no of objections: - 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. kindly attach compliance order

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116	25-07-2026	0710102047502026/1	MANASVI SECURITIES SERVICES VS. CREW BOS PRODUCTS LIMITED	27-07-2026	1. As per the Compliance Order, affidavit was required to be filed within the stipulated period one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
117	25-07-2026	0710102019622026/5	VARDHMAN TRUSTEESHIP PRIVATE LIMITED VS. PRESTO INFO SOLUTION PRIVATE LIMITED	27-07-2026	Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
118	24-07-2026	0710102054372026/2	JIGAR TARUNKUMAR BHATT VS. SRI NARAIN AGGARWAL	27-07-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Same files are uploaded twice, kindly remove duplicate file. 3. Signature mandatory in every page of reply. 4. Copy of vakalatnama and proof of service missed in pdf. 5. OCR missed in pdf. 6. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
119	25-07-2026	0710102053242026/1	CHAUHAN PRIVATE LIMITED VS. EARTH INFRASTRUCTURES LTD	27-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
120	24-07-2026	0710102053332026/2	SUPERTECH REALTORS PRIVATE LIMITED VS. SUPERTECH TOWNSHIP PROJECT LIMITED	27-07-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Pagination missed in index and pdf. 3. Signature mandatory in every page of pdf. 4. Same files are uploaded twice, kindly remove duplicate file. 5. File is incomplete as per mentioned in index. Only reply uploaded in pdf. Kindly rectify the defect and upload complete pdf. 6. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
121	03-02-2026	0710102010122026/2	INCOME TAX DEPARTMENT VS. REGISTRAR OF COMPANIES NCT OF DELHI & HARYANA	27-07-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. On Page No. 5 to 12, a newspaper cutting has been uploaded. Kindly highlight the relevant portion of your matter.
122	24-07-2026	0710102053912026/1	RUPALI SHARMA VS. MS ARTEFORM DESIGNS PRIVATE LIMITED	27-07-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
123	03-02-2026	0710102010152026/2	INCOME TAX DEPARTMENT VS. SUBHASH VERMA	27-07-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. On Page No. 5 to 12, a newspaper cutting has been uploaded. Kindly highlight the relevant portion of your matter.
124	24-07-2026	0710102049372026/1	MR NISHIT BHARAT SHAH VS. MR UMESH SINGHAL RESOLUTION PROFESSIONAL OF SUPERTECH TOWNSHIP PROJECT LTD	27-07-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Pagination missed in index and pdf. 3. Signature mandatory in every page of pdf. 4. Same files are uploaded twice, kindly remove duplicate file. 5. File is incomplete as per mentioned in index. Only reply uploaded in pdf. Kindly rectify the defect and upload complete pdf. 6. copy of vakalatnama mandatory in pdf. 7. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
125	27-07-2026	0710102010412026/1	MS SHALU KHANNA VS. M/S MORRIS LAMINATES PVT LTD	27-07-2026	**List of Objections** 1. **The date is missing on the Vakalatnama. Kindly mention the date and upload the same.** 2. **Kindly remove the blank page from the PDF. In the "Proof of Service" section, a blank page has been uploaded. If the Proof of Service is not required, kindly mention the same accordingly instead of uploading a blank page.**

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126	04-02-2025	0710102012402025/7	ARUNAVA SIKDAR RESOLUTION PROFESSIONAL OF DREAM PROCON PRIVATE LIMITED VS. MANOHAR VIJ RESOLUTION PROFESSIONAL OF M/S LOGIX CITY DEVELOPERS PRIVATE LIMITED	27-07-2026	1. The PDF is incomplete and contains only one page. Kindly upload the complete PDF.
127	25-07-2026	0710102049342026/2	EXCEL NUTRITIONS AND PROTEINS VS. JINDAL REFINERIES LIMITED	27-07-2026	**List of Objections** 1. **The "True Copy" signature/stamp is missing on the annexures. Kindly ensure that all annexures are duly signed and stamped with the words "True Copy";** 2. **Page Nos. 56, 102 to 105, 110 to 118, 120, 138, 139, and 146 are not clear. Kindly upload clear and legible copies of the said pages.** 3. **The requisite court fee of ₹3 is missing on the Vakalatnama. Kindly affix the same.** 4. **Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date of the Compliance Order in the Index.**
128	24-07-2026	0710102041652025/5	RAJESH GULLAH VS WEST FACE HOSPITALITY AND MANAGEMENT PRIVATE LIMITED	27-07-2026	1. Date missed in vakalatnama.
129	24-07-2026	0710102067352024/3	SONIA SACHDEVA VS. NIYATI COMMUNICATIONS PRIVATE LIMITED	27-07-2026	1. OCR missed in page no from 48,68 to 75.
130	24-07-2026	0710102025652026/1	MR. PIYUSH KISANLAL JANI RP OF ELEGANCE MALLS LIMITED VS ASSET CARE AND RECONSTRUCTION ENTERPRISES LTD	27-07-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination.
131	25-07-2026	0710102036332026/3	MR NEERAJ WADHWA VS. SANSKRITI VILLAS PRIVATE LIMITED	27-07-2026	1. one Rs. court fee missed on vakalatnama kindly paste on blank space of vakalatnama '
132	25-07-2026	0710102059992026/1	NAVNEET KUMAR GUPTA RESOLUTION PROFESSIONAL OF ANDES TOWN PLANNERS PRIVATE LIMITED VS. SAHIL MANGLA	27-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
133	24-07-2026	0710102064652023/78	MR. RAJESH CHAND GUPTA VS. SKM REFCON PRIVATE LIMITED	27-07-2026	1. On Page No. 5 and 6, a newspaper cutting has been uploaded. Kindly highlight the relevant portion of your matter.
134	25-07-2026	0710102036332026/2	MR NEERAJ WADHWA VS. SANSKRITI VILLAS PRIVATE LIMITED	27-07-2026	1. remove double pagination from page 89 to 122 2. page no 138 is not readable kindly upload the clear page. 3. OCR missed on Scan pages in PDF. 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 5. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."

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135	26-07-2026	0710102019622026/6	VARDHMAN TRUSTEESHIP PRIVATE LIMITED VS. PRESTO INFO SOLUTION PRIVATE LIMITED	27-07-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. sign missed on every page of reply. 3. Counsel sign missed on index and last page of reply. 4. pagination missed in PDF. 5. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 6. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 7. notary and date sign missed on Affidavit
136	24-07-2026	0710102046522026/1	KRITIKA SINGH N CHANDRAVATI VSSHYAM ARORA	27-07-2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Also attach the latest order in pdf.
137	24-07-2026	0710102096292025/10	ROYAL CAP HOUSE VS. APOLLO GREEN ENERGY LIMITED	27-07-2026	1. Pagination missed in bookmarking. 2. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
138	24-07-2026	0710102067542020/5	MAHENDER KUMAR KHANDELWAL (RESOLUTION PROFESSIONAL) VS. RAPID BUILDWELL LIMITED	27-07-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. counsel details missed in index and 3. Pagination missed in bookmarking. 4. Copy of vakalatnama missed
139	24-07-2026	0710102062072020/33	KALYANKARI SUPPLIERS PRIVATE LIMITED	27-07-2026	1. As per the Compliance Order, the Reply affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
140	23-07-2026	0710102052922021/22	ARES INVESTMENTS LLC VS. INTERNATIONAL PRINT O-PAC LTD	24-07-2026	1. Pages No. 2, 3, 167, and 168 are not clear in the PDF. Kindly replace them with clear copies. 2. The following pages contain double pagination in the PDF: * Pages No. 169 to 227 * Pages No. 251 to 308 * Pages No. 330 to 408 * Pages No. 413 to 482 (also have paper cutting issues) * Pages No. 619 to 633 * Page No. 668 Kindly rectify the pagination and upload the corrected PDF. 3. Kindly attach the compliance order and the latest order, if any.
141	23-07-2026	0710102083492025/8	HI TECH INTERNATIONAL_COC OF M/S INDIGLOBAL TRADELINKS PRIVATE LIMITED VSMR. VINOD KUMAR UPPAL EX DIRECTOR & PROMOTER	24-07-2026	1.as per the compliance order the affidavit was to be filed with in one week 2.kindly attach the latest order in pdf
142	23-07-2026	0710102033322026/2	NEERAJ KUMAR JAIN VS CONSORTIUM OF MR SUNIL KUMAR JAIN AND MR APOORV JAIN	24-07-2026	Both files have been submitted separately. Kindly file the Interlocutory Application (I.A.) separately.
143	23-07-2026	0710102041882026/3	KOTAK MAHINDRA BANK LIMITED VS. S.N.S INFRAPROJECTS PRIVATE LIMITED	24-07-2026	1.as per the compliance order the reply was to be filed with in one week
144	23-07-2026	0710102048812026/1	MR SUMIT SHARMA	24-07-2026	1. Signatures are required on every page of the reply. The signatures are missing. 2. As per the compliance order, the reply was required to be filed within two weeks. 3. The copy of the Vakalatnama is missing from the PDF.
145	27-03-2026	0710102023322026/16	YASH BHUPESH GUPTA VS. M/S WOW SOLUTIONS AND SYSTEMS PRIVATE LIMITED	24-07-2026	1.bookmarking mandatory 2.need every pages ocr in pdf

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146	23-07-2026	0710102023322026/17	YASH BHUPESH GUPTA VS. M/S WOW SOLUTIONS AND SYSTEMS PRIVATE LIMITED	24-07-2026	1.same pdf uploaded kindly remove extra pdf 2.kindly attach the compliance order and the latest order in pdf if any.
147	20-09-2025	0710102083182025/4	IA WEALTH PRIVATE LIMITED VS. ECHO BUILDTECH LIMITED	24-07-2026	1. Pagination is missing in the bookmarking. Kindly update the bookmarking with proper page numbers. 2. Kindly attach the compliance order and the latest order, if any.
148	23-07-2026	0710102054732026/1	SRI NARAIN AGGARWAL VS. JIGAR TARUNKUMAR BHATT	24-07-2026	1.kindly attach the latest compliance order in pdf
149	28-02-2019	0710102013392019/1	GLOBAL IMAGE INDIA PRIVATE LIMITED	24-07-2026	1.kindly file IA
150	23-07-2026	0710102059702023/3	DECOR INVESTMENT & FINANCE PRIVATE LIMITED VS. SERIOUS FRAUD INVESTIGATION OFFICE ON BEHALF OF UNION OF INDIA	24-07-2026	1. The same PDF has been uploaded twice. Kindly remove the extra copy. 2. Pagination is missing in the index. Kindly add the page numbers. 3. The counsel's signature is missing in the index. Kindly affix the same. 4. Page numbering is missing in the PDF. Kindly ensure proper pagination on all pages. 5. Kindly ensure that every page of the PDF is duly signed.
151	23-07-2026	0710102008122026/6	TAANZ FASHIONS (INDIA) PRIVATE LIMITED	24-07-2026	1. Pagination has been missed in the bookmarked paper book. 2. Court fee of ₹1 has not been affixed on the Vakalatnama. 3. As per the compliance order, the reply was required to be filed within one week. 4. The signature on the reply is missing. 5. The true copy signatures are missing on the annexures.
152	23-07-2026	0710102004922026/9	SHREE RAMA KRISHNA TRADING CO. VS. ENERSHELL ALLOYS & STEEL PRIVATE LIMITED	24-07-2026	Here's a corrected and professionally worded version of your instructions: 1. Kindly attach the compliance order and the latest order, if any. 2. Please file a separate application for condonation of delay under the relevant provision, along with the interlocutory application (IA).
153	23-07-2026	0710102013392019/9	GLOBAL IMAGE INDIA PRIVATE LIMITED	24-07-2026	1.as per the compliance order the affidavit was to be filed with in one week.
154	29-11-2025	0710102105082025/1	SYNERGY INSOLVENCY PROFESSIONALS LLP RESOLUTION PROFESSIONAL THROUGH MR SUKHDEV MADNANI VS. SMT. DAYA SHANKAR ADDITIONAL DIRECTOR MOWKISH HEALTHCARE SOLUTIONS PRIVATE LIMITED	24-07-2026	1.kindly attach the compliance order and the latest order if any.
155	23-07-2026	0710102041962026/3	IDBI TRUSTEESHIP SERVICES LIMITED VS. JARUL PROMOTERS & DEVELOPERS PRIVATE LIMITED	24-07-2026	1.kindly attach the compliance order and the latest order if any. 2.need every pages sign and true copy annexure.
156	23-07-2026	0710102054132026/1	MANEESH LAL VS. UMESH SINGHAL IRP	24-07-2026	1. The same PDF has been uploaded twice. Kindly remove the extra copy. 2. Pagination is missing in the index. Please add the page numbers. 3. The counsel's signature is missing in the index. Kindly affix the same. 4. Page numbering is missing in the PDF. Please ensure proper pagination throughout. 5. The affidavit with notary attestation and signature is missing from the PDF. Kindly attach it. 6. The vakalatnama copy is missing from the PDF. Kindly include the same. 7. Kindly attach the compliance order and the latest order, if any.
157	23-07-2026	0710102047052026/3	ANUJ GOYAL VS. MOHIT CHAWLA RESOLUTION PROFESSIONAL	24-07-2026	1. Kindly attach the NCLT compliance order and the latest order, if any.
158	23-07-2026	0710102047572026/3	INDIAN BANK	24-07-2026	1.page no is 55,56,are pages Hindi. 2.as per the compliance order the reply was to be filed with in two weeks. 3.vakalatnama copy missed in pdf

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159	24-07-2026	0710102026332026/3	PRABHU RAJ BUILDSTATE PROJECTS PRIVATE LIMITED VS. MS. RESHMA MITTAL	24-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
160	23-07-2026	0710102008122026/7	TAANZ FASHIONS (INDIA) PRIVATE LIMITED	24-07-2026	1.pagination missed in bookmarking 2.court fee 1rs missed on vakalatanama 3.as per the compliance order the reply was to be filed with in one week
161	23-07-2026	0710102013392019/8	GLOBAL IMAGE INDIA PRIVATE LIMITED	23-07-2026	**No. of Objections:** 1. **OCR is missing** in the PDF. Kindly apply OCR to all pages and upload an OCR-enabled PDF. 2. Kindly attach the **latest Order** and upload the updated PDF with the same annexed.
162	23-07-2026	0710102045512026/1	MANISH AGARWAL INTERIM RESOLUTION PROFESSIONAL VS. MADHAV AGARWAL	23-07-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
163	01-07-2026	0710102109632025/5	RAH INFOTECH PRIVATE LIMITED VS. F-1 INFOTECH PRIVATE LIMITED	23-07-2026	1. Kindly attach the latest compliance order in PDF format.
164	23-07-2026	0710102057622025/4	ESSAR POLYMA ENGINEERS PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA	23-07-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
165	17-06-2026	0710102022922021/4	CENTRAL BANK OF INDIA THROUGH NITIN NARANG VS. SHRI SANJAY KUMAR YADAV	23-07-2026	1.kindly attach the latest compliance order in pdf
166	22-07-2026	0710102052922021/21	ARES INVESTMENTS LLC VS. INTERNATIONAL PRINT O-PAC LTD	23-07-2026	1.kindly attach compliance order in pdf 2.page no is 8,21,25,26,27,35,36,38,47,53,77,124,125,127,128, are not clear in pdf
167	28-07-2026	0710102013432024/7	VEKAS KUMAR GARG VSKUNWARPREET SINGH	23-07-2026	1.same pdf uploaded twice. kindly remove extra pdf
168	23-07-2026	0710102109192025/12	AMIT JAIN VS. MR. DEEPAK MAINI	23-07-2026	1.kindly attach the compliance order and the latest order if any. 2.vakalatanama copy missed in pdf
169	23-06-2026	0710102068042024/1	TURBO BELL MOULDS PRIVATE LIMITED VS. SANJANA KAPOOR	23-07-2026	1.as per the compliance order the reply was to be filed with in three weeks.
170	22-07-2026	0710102101492025/5	DICET CREATIVE CONSUMER VENTURES (INDIA) PRIVATE LIMITED VS. MR. ANURAG BATRA (SHAREHOLDER)	23-07-2026	1.kindly attach the compliance order and the latest order if any.
171	22-07-2026	0710102016722024/5	M/S BAJRANG FIRE PROTECTION VS. GRJ DISTRIBUTORS & DEVELOPERS PRIVATE LIMITED	23-07-2026	1.as per the compliance order the affidavit was to be filed with in one week
172	23-06-2026	0710102068042024/2	TURBO BELL MOULDS PRIVATE LIMITED VS. SANJANA KAPOOR	23-07-2026	1.as per the compliance order the reply was to be filed with in three weeks.
173	22-07-2026	0710102093492025/1	UCO BANK VS. RAVI SHAH	23-07-2026	1.bookmarking mandatory 2.as per the compliance order the affidavit was to be filed with in one week
174	22-05-2019	0710102074952019/1	SANJAY TIWARI VS. LOYAL HOTEL AND RESORTS PRIVATE LIMITED	23-07-2026	kindly file in application

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175	09-07-2026	0710102015462026/2	SREI EQUIPMENT FINANCE LIMITED VS. SANDEEP ANAND	23-07-2026	1. Kindly attach the latest compliance order in PDF format. 2. As per the order dated **18.05.2026**, learned counsel for the PG was granted **10 days** to file objections. Kindly clarify whether the objections have been filed within the stipulated period and provide the relevant details, if available.
176	23-07-2026	0710102067142025/6	SSAB EMEA AB VS. MACHINO INTERNATIONAL PRIVATE LIMITED	23-07-2026	1.same pdf uploaded kindly remove extra pdf. 2.proof of service required in pdf 3.bookmarking mandatory
177	22-07-2026	0710102106682025/4	SHEHNSHAH SHARES & STOCKS PRIVATE LIMITED VS. NA	23-07-2026	1.as per the compliance order the affidavit was to be filed with in one week
178	18-11-2019	0710102074952019/4	SANJAY TIWARI VS. LOYAL HOTEL AND RESORTS PRIVATE LIMITED	23-07-2026	**No. of Objections:** 1. All pages of the PDF are not properly aligned. Kindly rectify the alignment of all pages and upload the corrected PDF. 2. Bookmarking with proper numbering is missing in the PDF. Kindly ensure that the PDF is properly bookmarked as per the Index with correct numbering. 3. OCR is missing in the PDF. Kindly apply OCR on all pages and upload an OCR-enabled PDF. 4. Kindly separately file the reply for **CA No. 2354 (PB) of 2019** and the reply for **CA No. 2355 (PB) of 2019**. 5. **Page Nos. 51, 54, and 55** are not clear and legible. Kindly replace the said pages with clear copies. 6. **Vakalatnama is missing**. Kindly attach and upload the Vakalatnama along with the PDF.
179	22-07-2026	0710102032562026/2	SANDEEP JAIN VS. DUCTRUS RESOLUTION PROFESSIONAL PRIVATE LIMITED	23-07-2026	1.pagination missed in bookmarking 2.as per the compliance order the reply was to be filed with in one week.
180	01-07-2026	0710102133542019/4	RAJIV CHAKRABORTY VS. HEM SINGH BHARANA	23-07-2026	1. Kindly attach the latest compliance order in PDF format. 2. As per the order dated **25.05.2026**, the Applicant was directed to take steps to serve notice upon the Respondents by all modes within **three days** and file proof of service. However, the Speed Post was dispatched only on **13.06.2026**, which appears to be beyond the time granted by the Court. Kindly explain the delay and place the relevant details on record.
181	09-07-2026	0710102015462026/3	SREI EQUIPMENT FINANCE LIMITED VS. SANDEEP ANAND	22-07-2026	1. Kindly attach the latest order. 2. As per the compliance order, the reply was required to be filed within 10 days.
182	07-07-2026	0710102109622020/15	MUKESH GUPTA VS. PARESH RASTOGI	22-07-2026	1. translate the copy of page no 167,169, 171, 184, 186, 188, from Hindi to English. 2. twenty five Rs. welfare ticket and date missed on vakalatanama 3. kindly merge all documents in one PDF along with proper pagination. 4. kindly attach the latest order
183	20-07-2026	0710102070422021/15	DBIL VS. M/S. VAYAM TECHNOLOGIES LIMITED	22-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
184	21-07-2026	0710102069772023/4	MRS. USHA SINGH VS. VALUE INFRACON INDIA PRIVATE LIMITED THROUGH VALUE INFRA BUYERS ASSOCIATION	22-07-2026	1.page no is 51 hindi 2.kindly attach the compliance order the latest order in pdf 3.pagination missed in bookmarking
185	08-06-2026	0710102064092024/33	NARAIN PAPERS PRIVATE LIMITED VS. FRANK EDUCATIONAL AIDS PRIVATE LTD	22-07-2026	As per the Compliance Order, the affidavit was required to be filed within the stipulated period two weeks However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
186	20-07-2026	0710102041172025/2	ULTRATECH CEMENT LTD VS. MAXOUT INFRASTRUCTURE PVT. LTD.	22-07-2026	1.kindly attach the compliance order and the latest order.
187	14-07-2026	0710102046342025/4	KAILASH BAJAJ VS. VARDHMAN REALTECH PRIVATE LIMITED	22-07-2026	1 As per the compliance order, the reply was to be filed with in two weeks . 2 Kindly attach the latest order.

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188	09-06-2026	0710102069862025/3	MR. GAURAV KAPOOR VS. MR. SATISH KUMAR & ORS.	22-07-2026	1. As per the Compliance Order, the affidavit was required to be filed within the stipulated period one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
189	22-07-2026	0710102086842025/4	KOTAK MAHINDRA BANK LIMITED VS. BERRYS AUTO ANCILLARIES PRIVATE LIMITED	22-07-2026	1. kindly file IA
190	12-07-2026	0710102006332026/7	STATE BANK OF INDIA VS. SURYA FOUNDRY PRIVATE LIMITED	22-07-2026	**Objections:** 1. Kindly attach the compliance order and the latest order. 2. OCR is mandatory on all pages of the PDF.
191	06-07-2026	0710102018152026/1	M/S MANU TILING COMPANY VS. RAHUL JINDAL	22-07-2026	1 OCR is missed from page no. 1 to 14. 2 Sign is missed in Annexure 1
192	21-07-2026	0710102018372026/2	VIKASH KUMAR SINGH VS. ZEPHYR LIMITED	22-07-2026	no of objections: - 1. numbering is missing in bookmarking 2. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
193	18-08-2021	0710102058482021/23	MANUFACTURE ET FABRIQUE DE MONTRES ET CHRONOMÈTRES ULYSSE NARDIN LE LOCLE S.A VS. SWISS PROMOTION PRIVATE LIMITED	22-07-2026	no of objections: - 1. page no-26 to 34 OCR missing
194	21-07-2026	0710102043032022/3	STATE BANK OF INDIA VS. JAMNA DEVI DHINGRA	22-07-2026	1.as per the compliance order the reply was to be filed with in ten days kindly attach the latest order in pdf
195	21-07-2026	0710102043152022/3	STATE BANK OF INDIA VS. PINKI DHINGRA	22-07-2026	1.as per the compliance order the reply was to be filed with in ten days kindly attach the latest order in pdf
196	20-07-2026	0710102060372022/5	ERICH UTSCH AG VS. SAYA UTSCH TECHNOLOGIES PRIVATE LIMITED	22-07-2026	no of objections: - 1. Please note that page(s) No. 18,19 are cut from the side(s), resulting in incomplete and unclear content. Kindly upload clear and complete copies of the said page(s), ensuring that no portion of the text or document is cut off. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Please note that page(s) No. 17 to 20 are in other language. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided.
197	23-07-2026	0710102101122022/6	STATE BANK OF INDIA (THROUGH SH. PRABHAT RANJAN SINGH (RESOLUTION PROFESSIONAL) VS. SMT. RADHA PRAKASH (PERSONAL GUARANTOR TO KARMIC ENERGY PVT. LTD. THE CORPORATE DEBTOR)	22-07-2026	**Objections:** 1. Bookmarking is mandatory. Kindly provide bookmarks for all documents strictly in accordance with the index and corresponding pagination. 2. As per the compliance order, the **Public Notice** was required to be filed within **seven days** . Since there has been a delay in filing the Public Notice, you are requested to file an **Interlocutory Application (IA)** seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought (i.e., the Public Notice) is also annexed to the IA and included in the PDF as an annexure. 3. The **Proof of Service** has not been attached. Kindly include the Proof of Service in the filing.

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198	05-06-2026	0710102029552024/48	TRACK FREIGHT EXPRESS LINES LTD. VS. TIGER LOGISTICS INDIA LIMITED	22-07-2026	no of objections: - 1. OCR missing in page no-1 to 15 2. As per the Compliance Order, the reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 3. kindly attach latest order
199	03-07-2026	0710102042522024/5	BHUSHAN POWER AND STEEL LIMITED VS. SAKTHI ENGINEERS	22-07-2026	Objections: The uploaded document is only the proof of service; the required accompanying documents have not been filed. The rejoinder has not been uploaded/filed.
200	25-06-2026	0710102092092024/6	LATE SH. ANOOP SINGH MINHAS A.K.A. LATE SH. S. ANUP SINGH MINHAS THROUGH MRS. PRABHJIT KAUR MINHAS VS. MR. NILESH SHARMA (RESOLUTION PROFESSIONAL)	22-07-2026	1.as per the compliance order the report was to be filed with in one week. 2.kindly attach the latest compliance order in pdf
201	21-07-2026	0710102028722025/3	HARVINDER SINGH VS. RAM PHOOL PHOUR	22-07-2026	1.kindly attach the compliance order in pdf 2.court fee 3rs missed on vakalatanama
202	07-06-2026	0710102032832025/10	ABHI COMPUSOFT PRIVATE LIMITED THROUGH ITS AUTHORISED REPRESENTATIVE VS. DMI FINANCE PRIVATE LIMITED THROUGH ITS AUTHORISED REPRESENTATIVE	22-07-2026	Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
203	29-05-2026	0710102048962025/2	VALUEFIRST DIGITAL MEDIA PRIVATE LIMITED VS. SYSCOM ORGANIC WORLD PRIVATE LIMITED	22-07-2026	1.pagination missed on bookmarking
204	30-06-2026	0710102064162025/2	MAGPPIE LINTERNATIONAL LTD VS. HARY ANA ST ATE INDUSTRIAL & INFRASTRUCTURE DEVELOPMENT CORPORATION	22-07-2026	1.kindly attach the latest compliance order in pdf
205	10-06-2026	0710102109192025/10	AMIT JAIN VS. MR. DEEPAK MAINI	22-07-2026	1. As per the Compliance Order, the reply was required to be filed within the stipulated period three days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. kindly attach the latest order.
206	06-06-2026	0710102000872026/1	DWARKA PRASAD VSADEL LANDMARKS LTD.	22-07-2026	1. kindly attach the latest order.
207	29-07-2026	0710102011632026/2	TRIBHUVAN MARKPLUS PRIVATE LIMITED VS. KAMDHENU GLOBAL LIMITED	22-07-2026	no of objection 1. latest compliance order missed in pdf
208	09-07-2026	0710102015432026/3	SREI EQUIPMENT FINANCE LIMITED VS. RAJEEV ANAND	22-07-2026	1. kindly attach the latest order 2. OCR missed in page no 24 . 3. kindly correct alignment of pages are 7, 9, 14, 16 and 19 in PDF.

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209	09-07-2026	0710102015432026/2	SREI EQUIPMENT FINANCE LIMITED VS. RAJEEV ANAND	22-07-2026	1. kindly attach the latest order . 2. kindly correct the alignment of page no 8 in PDF. 3. As per the Compliance Order, the reply was required to be filed within the stipulated period 10 days . However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
210	26-06-2026	0710102019072026/2	INCOME TAX OFFICER VS. SATYENDRA SHARMA LIQUIDATOR RELIABLE FINANCE CORPN PVT. LTD.	22-07-2026	1. kindly attach the latest order. 2. As per the Compliance Order, the rejoinder affidavit was required to be filed within the stipulated period one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
211	11-07-2026	0710102023932026/1	VINOD KUMAR JAIN VS. DIMENSION PROMOTERS PRIVATE LIMITED	22-07-2026	no of objection 1. as per Order delivered on 23.04.2026 you are late to file for reply 1. as per the compliance order the reply was required to be filed with in two weeks are granted however a delay in filling the reply therefore you are requested to kindly file an interlocutory application (IA) Seeking condonation of delay. kindly ensure that the document of which condonation of delay is sought is also annexed to the IA AND included in the pdf as an annexed notes 3 but as per Order delivered on 09.07.2026 is not for to file a reply
212	11-06-2026	0710102030602026/1	MRKEHSRI KUMAR IBBI PROFESSIONALERSTWHILE LIQUIDATOR OF SHAKTI BHOG FOODS LIMITED RELEASE AMOUNT VS. STAKEHOLDERS CONSULTATION COMMITTEE OF SHAKTI BHOG FOODS LIMITED THROUGH STATE BANK OF INDIA ORS	22-07-2026	1. As per the Compliance Order, the affidavit was required to be filed within the stipulated period one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
213	02-07-2026	0710102024022024/4	CYBER ALUINFRA PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	22-07-2026	no of objections: - 1. kindly attach latest order
214	16-06-2026	0710102165222019/8	ARKAY FABSTEEL SYSTEMS PRIVATE LIMITED	22-07-2026	1. incomplete bookmarking along with pagination. 2. OCR missed in PDF. 3. As per the Compliance Order, the reply was required to be filed within the stipulated period ten days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
215	22-07-2026	0710102032662026/3	NEOBRIX CONSULTING PRIVATE LIMITED VS. ALISA INFRA TECH PRIVATE LIMITED	22-07-2026	1. bookmarking mandatory 2. kindly attach the compliance order and the latest order in pdf
216	22-07-2026	0710102035032026/1	PHOENIX ARC LIMITED VS. MR PURUSOTTAM BEHERA	22-07-2026	1. as per the compliance order the reply was to be filed with in two weeks
217	20-07-2026	0710102039402026/1	ARUN JAIN VS. VV A DEVELOPERS PRIVATE LIMITED	22-07-2026	no of objection 1. latest compliance order missed 2 annexures pages missed sign with true copy
218	27-07-2026	0710102040672026/1	HIGHRISE SECURITIES AND TRADING PRIVATE LIMITED VS. ANGEL PROMOTERS PRIVATE LIMITED	22-07-2026	no of objection 1. book marking mandatory as per index with pagination 2. 1 day delay to file of rejoinder

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219	25-06-2026	0710102041072026/1	ROTOPACK INC VS. SHELLZ INDIA LIMITED	22-07-2026	no of objection 1. ocr need every pages 2 as per the compliance order 07.07.2026 the reply was required to be filed with in a weeks are granted however a delay in filling the reply therefore you are requested to kindly file an interlocutory application (IA) Seeking condonation of delay. kindly ensure that the document of which condonation of delay is sought is also annexed to the IA AND included in the pdf as an annexed
220	24-06-2026	0710102045342026/1	AVRO COMMERCIAL COMPANY PRIVATE LIMITED VS. RAMAN RAHEJA	22-07-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
221	09-07-2026	0710102043422026/2	PRABHAT RANJAN SINGH VS. K M SEBASTINE	22-07-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination.
222	28-06-2026	0710102043422026/1	PRABHAT RANJAN SINGH VS. K M SEBASTINE	22-07-2026	1. incomplete documents 2. Bookmarking and index mandatory along with pagination. 3. Numbering missed in PDF. 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.5 5. Notary and date and sign missed on affidavit in PDF.
223	21-07-2026	0710102047272026/4	DEEPAK VIG VS. MR AVDHESH MITTAL	22-07-2026	1.as per the compliance order the reply was to be filed with in one week
224	20-07-2026	0710102048902026/1	COIM INDIA PRIVATE LIMITED VS. KANAN PLASTIC PRODUCTS PRIVATE LIMITED	22-07-2026	1.kindly attach the latest order in pdf
225	07-07-2026	0710102049892026/1	ARVIND GARG LIQUIDATOR OF MOSER BAER SOLAR LIMITED VS	22-07-2026	No of objection 1.missed latest compliance order of nclt
226	01-07-2026	0710102133752019/9	RAJIV CHAKRABORTY VS. HEM SINGH BHARANA	22-07-2026	1. As per the compliance order, the affidavit was required to be filed within **3 days**. 2. Kindly attach the order reflecting the next date of hearing, along with all relevant annexures/documents. 3. If the application for condonation of delay was taken up by the Court, kindly attach the relevant order pertaining to the same as well.
227	21-07-2026	0710102068612020/38	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE VS. AMB BUILDPROP PVT LTD & ORS	22-07-2026	1.bookmarking mandatory 2.date missed on vakalatanama
228	19-06-2026	0710102018202022/9	PARVEEN KUMAR GOYAL VS. VIPIN KUMAR GOYAL	22-07-2026	no of objections: - 1. Page No(s). 55 to 116, 236, 237, 242 are not clear. Kindly upload legible copies of the said pages. 2. double pagination from page no-117 to 155 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. proof of service missing
229	20-07-2026	0710102066102024/16	PRAMOD KUMAR JAISWAL VS. ALEPH ACCREDITATION AND TESTING CENTRE PRIVATE LIMITED	22-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
230	20-07-2026	0710102066102024/15	PRAMOD KUMAR JAISWAL VS. ALEPH ACCREDITATION AND TESTING CENTRE PRIVATE LIMITED	22-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
231	20-07-2026	0710102066102024/14	PRAMOD KUMAR JAISWAL VS. ALEPH ACCREDITATION AND TESTING CENTRE PRIVATE LIMITED	22-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.

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232	20-07-2026	0710102066102024/17	PRAMOD KUMAR JAISWAL VS. ALEPH ACCREDITATION AND TESTING CENTRE PRIVATE LIMITED	22-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
233	14-07-2026	0710102064462025/5	BHIM SAIN GOYAL (RP) CLICKONTRIP INDIA PVT LTD	22-07-2026	**Objection:** 1. Kindly attach the latest order.
234	16-07-2026	0710102075382025/5	ASHISH JAIN VS. M/S PERFECT CONSTECH PRIVATE LIMITED	22-07-2026	**Objections:** 1. As per the compliance order, the **Rejoinder** was required to be filed within **one week** . Since there has been a delay in filing the Rejoinder, you are requested to file an **Interlocutory Application (IA)** seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought (i.e., the Rejoinder) is also annexed to the IA and included in the PDF as an annexure. 2. OCR is required for **every page** of the PDF. Kindly ensure that all pages are OCR-enabled. 3. On **page 14** , the alignment/formatting is incorrect. Kindly correct the alignment as per the original PDF. 4 Kindly Attach Latest Order
235	15-07-2026	0710102087982025/14	INTEGRA ESSENTIA LIMITED	22-07-2026	1 Kindly attach the latest order.
236	22-07-2026	0710102007352026/4	AMD INDUSTRIES LIMITED VS. B9 BEVERAGES LIMITED	22-07-2026	no of objections: - 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. kindly attach latest order 3. numbering is missing in bookmarking 4. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature.
237	30-06-2026	0710102109432025/12	IPE-M/S DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL VS. TUSHAR GOEL DIRECTOR (POWERS SUSPENDED) SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED & DIRECTOR TILLAGE TOWERS FACILITY MANAGEMENT SERVICES PRIVATE LIMITED & ORS	22-07-2026	**Objection/Note:** As per the order dated 08.07.2026, the Respondent/RP was granted one week's time to file the reply with an advance copy to the learned counsel for the Applicant. However, the reply has not been filed within the stipulated period of seven days. Therefore, the delay in filing the reply is required to be explained. If there is any clarification or explanation from the Respondent/RP's side regarding the delay, the same may kindly be mentioned in the Index as a note.

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238	30-06-2026	0710102109432025/11	IPE-M/S DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL VS. TUSHAR GOEL DIRECTOR (POWERS SUSPENDED) SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED & DIRECTOR TILLAGE TOWERS FACILITY MANAGEMENT SERVICES PRIVATE LIMITED & ORS	22-07-2026	**Objection/Note:** As per the order dated 08.07.2026, the Respondent/RP was granted one week's time to file the reply with an advance copy to the learned counsel for the Applicant. However, the reply has not been filed within the stipulated period of seven days. Therefore, the delay in filing the reply is required to be explained. If there is any clarification or explanation from the Respondent/RP's side regarding the delay, the same may kindly be mentioned in the Index as a note.
239	30-06-2026	0710102109432025/10	IPE-M/S DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL VS. TUSHAR GOEL DIRECTOR (POWERS SUSPENDED) SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED & DIRECTOR TILLAGE TOWERS FACILITY MANAGEMENT SERVICES PRIVATE LIMITED & ORS	22-07-2026	**Objection/Note:** As per the order dated 08.07.2026, the Respondent/RP was granted one week's time to file the reply with an advance copy to the learned counsel for the Applicant. However, the reply has not been filed within the stipulated period of seven days. Therefore, the delay in filing the reply is required to be explained. If there is any clarification or explanation from the Respondent/RP's side regarding the delay, the same may kindly be mentioned in the Index as a note.
240	23-06-2026	0710102011352026/2	GAURAV RAJ BAJAJ VS. SANSKRITI VILLAS PRIVATE LIMITED	22-07-2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
241	16-07-2026	0710102019992026/3	DR. SATISH CHANDRA & ANR VS. REGISTRAR OF COMPANIES DELHI	22-07-2026	no of objection 1. latest and compliance order missed of nclt
242	02-07-2026	0710102022952026/2	INDIA INFRASTRUCTURE FINANCE COMPANY LIMITED VS. ARYAVRAT PROJECTS AND DEVELOPERS PRIVATE LIMITED	22-07-2026	1 Wrong Bench order filed. The order is of Hon'ble NCLT Indore Bench instead of Hon'ble NCLT Delhi Bench. 2 Three Rs. court fee missed in Vakalatnama.
243	22-07-2026	0710102027112026/4	EQUINOX INDIA PRIVATE LIMITED	22-07-2026	no of objections: - 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.

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244	24-07-2026	0710102024942026/1	GAYLORD IMPEX LIMITED.	22-07-2026	**Objections:** 1. Bookmarking and pagination have not been done. 2. As per the compliance order, the Court Commissioner shall file the report within one month from the date of service of the order. Kindly ensure compliance with the said direction.
245	26-06-2026	0710102035402026/3	YAMUNA EXPRESSWAY INDUSTRIAL DEVELOPMENT AUTHORITY VS. UMESH SINGHAL INTERIM RESOLUTION PROFESSIONAL OF SUPERTech TOWNSHIP PROJECT LIMITED	22-07-2026	no of objections: - 1. As per the Compliance Order, the rejoinder was required to be filed within 3 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
246	07-07-2026	0710102035632026/2	DEV PEEYUSH BHARDWAJ AND TEN OTHERS VSSUPERTech TOWNSHIP PROJECT LIMITED	22-07-2026	no of objection 1. latest compliance order missed after 28.05.2026 2. affidavit missed
247	10-05-2026	0710102035882026/1	MS AARTI SINGAL VS. PUNJAB NATIONAL BANK THROUGH ITS CHIEF MANAGER	22-07-2026	1. incomplete file 2. bookmarking mandatory along with pagination. 3. Pagination missed and counsel sign missed too on index. 4. Sign missed on every page of reply and counsel sign missed on last page of reply. 5. vakalatnama missed in PDF. 6. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 7. numbering missed in PDF. .
248	06-05-2026	0710102036872026/1	ANJU AGARWAL	22-07-2026	1. Kindly upload the latest order. The order directs that the Respondents be served by all modes and that the proof and affidavit of service be filed within one week. However, the affidavit/proof of service was filed only on **17.06.2026** . 2. The **latest order is also missing** from the record. Kindly upload the same at the earliest.
249	20-07-2026	0710102038492026/2	MOHANKUMAR BEHARILAL GANDHI VS. M S SUITS AND DUPATTA PRIVATE LIMITED	22-07-2026	1.kindly attach compliance order and the latest order in pdf
250	10-07-2026	0710102040052026/3	DEEPAK MITTAL VS. SH VIKAS GOEL	22-07-2026	**Objections:** 1. Kindly attach the latest order. 2. As per the compliance order, the **reply** was required to be filed within **one week** . If there has been any delay in filing the reply, kindly file an **Interlocutory Application (IA)** seeking condonation of delay and annex the reply along with the IA. 3. There is a mismatch in the case number. The soft copy mentions **C.P. (IB) No. 704/ND/2022** , whereas the order attached pertains to **C.P. (IB) No. 707/ND/2022** . Kindly verify the correct case number and attach the order relating to the correct matter.
251	08-07-2026	0710102040052026/2	DEEPAK MITTAL VS. SH VIKAS GOEL	22-07-2026	2. In the index, you have mentioned **C.P. (IB) No. 704/ND/2022** , but the order attached is for **C.P. (IB) No. 707/ND/2022** . Kindly verify and correct the record, as there appears to be a mismatch. Please confirm which case number is correct and upload the corresponding order.
252	26-06-2026	0710102043922026/1	ASHOK MANCHANDA VS. CLPRECISION TOOLS AND FOUNDRY PVT LTD	22-07-2026	no of objections: - 1. kindly attach latest order
253	21-07-2026	0710102047052026/2	ANUJ GOYAL VS. MOHIT CHAWLA RESOLUTION PROFESSIONAL	22-07-2026	1.compliance order missed in pdf
254	17-07-2026	0710102053332026/1	SUPERTech REALTORS PRIVATE LIMITED VS. SUPERTech TOWNSHIP PROJECT LIMITED	22-07-2026	**Objections:** 1. As per the compliance order, the affidavit of service is required to be filed within one week. 2. Kindly attach the latest order.

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3/8/2026

255	14-07-2026	0710102073592023/2	PRAVEEN KUMAR MADURI VS. CONSORTIUM OF KGK REALTY (INDIA) PRIVATE LIMITED (SUCCESSFUL RESOLUTION APPLICANT)	22-07-2026	1.as per the compliance order the rejoinder was to be filed with in one week
256	31-03-2024	0710102027072024/11	M/S. INDO SPIRITS VS. POPULAR SPIRITS LLP	22-07-2026	1.compliance order missed in pdf 2.bookmarking mandatory
257	01-07-2026	0710102077732024/1	AJAY SAHNI VS. MAGNEFIQUE EXPORTS PRIVATE LIMITED	22-07-2026	1.kindly attach the latest compliance order in pdf
258	22-06-2026	0710102095412024/2	SUNITA JAIN VS. DEEPAK JAIN	22-07-2026	1. one Rs. court fee and twenty five Rs. welfare ticket missed on vakalatanama kindly paste on blank spce of vakalatanama.
259	29-07-2026	0710102056352025/2	VIVEK PARTI VS. SHIRAZ ALI	22-07-2026	Kindly attach compliance order and latest order if any
260	29-07-2026	0710102056352025/3	VIVEK PARTI VS. SHIRAZ ALI	22-07-2026	Kindly attach compliance order and latest order if any
261	26-06-2026	0710102063882025/1	ISR EXIM PVT LTD VS. WEST FACE HOSPITALITY AND MANAGEMENT PRIVATE LIMITED	22-07-2026	1.kindly attach the compliance order and the latest order if any.
262	02-07-2026	0710102079412025/4	PRABAL PRATAP SINGH YADAV VS. REGISTRAR OF COMPANIES	22-07-2026	As per the order dated **13.05.2026**, the Hon'ble Tribunal directed: > **"The Appellant is directed to make the Income Tax Department a party and serve notice upon it with proof of service within seven days."** You have filed the **amended Memo of Parties**, and the proof of service attached by you shows that service was effected by email on **27.06.2026 at 6:20 PM**. Kindly clarify this discrepancy, as the proof of service appears to be much later than the period stipulated in the order dated **13.05.2026**. If the proof of service was filed separately within the prescribed seven days, kindly provide the **Diary Number** and a copy of the filing so that we can verify whether the directions contained in the order dated **13.05.2026** were duly complied with.
263	27-06-2026	0710102079412025/3	PRABAL PRATAP SINGH YADAV VS. REGISTRAR OF COMPANIES	22-07-2026	As per the order dated **13.05.2026**, the Hon'ble Tribunal directed: The Appellant is directed to make the Income Tax Department a party and serve notice upon it with proof of service within seven days."** You have filed the **amended Memo of Parties**, and the proof of service attached by you shows that service was effected by email on **27.06.2026 at 6:20 PM**. Kindly clarify this discrepancy, as the proof of service appears to be much later than the period stipulated in the order dated **13.05.2026**. If the proof of service was filed separately within the prescribed seven days, kindly provide the **Diary Number** and a copy of the filing so that we can verify whether the directions contained in the order dated **13.05.2026** were duly complied with.
264	05-06-2026	0710102007572026/5	M/S. SCOPIC INTERNATIONAL VS. ATUL MITTAL	22-07-2026	1 Kindly file in I.A condonation of delay. 2 In rejoinder As per the compliance order the rejoinder was required to be filed within a week. 3 Kindly remove the blank page from the uploaded PDF.
265	30-05-2026	0710102110232025/2	MATHIOLI NAGARAJAN VS. RELIANCE ASSET RECONSTRUCTION COMPANY LIMITED	22-07-2026	1. incomplete bookmarking along with pagination. 2. Counsel details missed on index. 3. wrong file kindly file in IA.
266	22-07-2026	0710102010522026/2	NVS BROKERAGE PRIVATE LIMITED VS. SPICEJET LIMITED	22-07-2026	1.as per the compliance order the reply was to be filed with in one week
267	16-07-2026	0710102020002026/2	DR. SATISH CHANDRA & ANR VS. REGISTRAR OF COMPANIES DELHI	22-07-2026	no of objection 1. latest and compliance order missed of nclt
268	21-07-2026	0710102022532026/3	UNION BANK OF INDIA VS. WISDOM REALTORS PRIVATE LIMITED	22-07-2026	1.as per the compliance order the affidavit was to be filed with in three days

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269	15-06-2026	0710102026372026/1	POWER2SME PRIVATE LIMITED VS. S.N.S INFRAPROJECTS PRIVATE LIMITED	22-07-2026	1. kindly attach the latest order.
270	22-07-2026	0710102041322026/2	AMIT VIG VS. RAJESH RAMNANI AND ANR	22-07-2026	1.as per the compliance order the rejoinder was to be filed with in one week
271	20-07-2026	0710102044892026/1	MATRIX TECHNO VENTURES PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA	22-07-2026	1.as per the compliance order the affidavit was to be filed with in one week
272	06-06-2026	0710102034172026/11	HOTEL & RESTAURANT ASSOCIATION OF EASTERN INDIA VS. THE FEDERATION OF HOTEL AND RESTAURANT ASSOCIATIONS OF INDIA	22-07-2026	1. incomplete affidavit notary and date, sign missed in PDF. 2. kindly attach the latest order.
273	07-10-2019	0710102133712019/9	RAJIV CHAKRABORTY VS. HEM SINGH BHARANA	21-07-2026	"no of objection 1. latest compliance order attached "
274	11-07-2026	0710102058062025/3	RAM KUMAR ADMINISTRATOR OF AVIOM INDIA HOUSING FINANCE PRIVATE LIMITED VSHDFC BANK LIMITED	21-07-2026	1. As per the Compliance Order, the Rejoinder was required to be filed within two days . However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
275	20-07-2026	0710102090132024/3	HARLEEN KAUR CHADHA VS. M K SACHDEVA BUILDERS PVT LTD	21-07-2026	1. One rupee court fee missed in vakalatnama. 2. welfare ticket paste on blank space in vakalatnama.
276	17-07-2026	0710102007352026/3	AMD INDUSTRIES LIMITED VS. B9 BEVERAGES LIMITED	21-07-2026	1. bookmarking and index mandatory along with pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
277	28-07-2026	0710102027042026/1	BRIJESH KUMAR TAMBER RESOLUTION PROFESSIONAL MOBONAIR WIRELESS PVT LTD. VS. SANDESH KUMAR PANDEY (DIRECTOR OF SUSPENDED BOARD)	21-07-2026	As per the Compliance Order, the affidavit was required to be filed within the stipulated period three days . However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
278	19-07-2026	0710102042472026/1	BBCL PRIME CONSTRUCTIONS PRIVATE LIMITED VS. MR SUMAN KUMAR VERMA LIQUIDATOR OF HYDRIC FARM INPUTS LIMITED	21-07-2026	1. Affidavit missed in pdf. 2. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 3. Kindly correct the bookmarking entry and mention reply.
279	20-07-2026	0710102009342026/2	ABHILASHA DEALTRADE PRIVATE LIMITED VS. NA	21-07-2026	no of objections: - 1. Kindly attach the latest NCLT Order
280	07-10-2019	0710102406312018/1	M/S BIPIN INDUSTRIES PVT LTD VS ABW INFRASTRUCTURE LTD	21-07-2026	Kindly attach the compliance Order

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281	19-07-2026	0710102068862024/13	HIGHRISE SECURITIES AND TRADING PRIVATE LIMITED VS. ANGEL PROMOTERS PRIVATE LIMITED	21-07-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. bookmarking along with pagination.
282	28-07-2026	0710102000202026/2	SURESH KUMAR CHANDAK VS. RAKESH KUMAR GOEL DIRECTOR OF M/S SURAJ LAMP AND INDUSTRIES PRIVATE LIMITED	21-07-2026	no of objections: - 1. numbering is missing in bookmarking 2. As per the Compliance Order, the affidavit was required to be filed within 3 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
283	25-06-2026	0710102044822026/2	VS	21-07-2026	1. kindly file normal document do not file application form
284	28-07-2026	0710102000202026/1	SURESH KUMAR CHANDAK VS. RAKESH KUMAR GOEL DIRECTOR OF M/S SURAJ LAMP AND INDUSTRIES PRIVATE LIMITED	21-07-2026	no of objections: - 1. numbering is missing in bookmarking 2. As per the Compliance Order, the affidavit was required to be filed within 3 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
285	19-07-2026	0710102079352022/6	RESHMA MITTAL VS. PRITHVI RAJ LUTHRA	21-07-2026	1. Bookmarking mandatory. along with pagination.
286	28-02-2026	0710102016672026/1	RAM KUMAR	21-07-2026	no of objections: - 1. Kindly attach the Compliance order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
287	17-07-2026	0710102107482025/3	NIRAJ KUMAR VS. MR. ANJUL KUMAR RESOLUTION APPLICANT	21-07-2026	no of objections: - 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
288	03-07-2026	0710102039742025/4	UCO BANK VS. MVL LIMITED	21-07-2026	1.kindly attach the compliance order and the latest order if any.
289	19-07-2026	0710102079282022/7	RESHMA MITTAL VSBHARAT SHARMA	21-07-2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. ORDER DATED 26.11.2025 missed in pdf as per mentioned in index. 3. Same document uploaded twice in pdf, Kindly remove extra pdf.
290	07-10-2019	0710102133752019/10	RAJIV CHAKRABORTY VS. HEM SINGH BHARANA	21-07-2026	no of objection 1. latest compliance order attached
291	23-07-2026	0710102049192026/1	MOHINI CHAHAR VS. REGISTRAR OF COMPANIES DELHI II	21-07-2026	1.as per the compliance order the TRUE COPY OF MEMORANDUM was to be filed with in one week
292	16-07-2026	0710102050942026/1	RAJEEV SAUMITRA VS. MR VINEET GUPTA RESOLUTION PROFESSIONAL	21-07-2026	1.as per the compliance order the affidavit was be filed with in one week. 2.kindly attach the latest compliance order.
293	18-07-2026	0710102035732026/6	ELITE DESIGN PRIVATE LIMITED VS. COLORBAR COSMETICS PRIVATE LIMITED	21-07-2026	Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
294	16-07-2026	0710102051632026/1	SUKHDEV SINGH RAI VS. GYAN CHANDRA MISRA	21-07-2026	1. Signature is missing on every page of the Reply.
295	12-05-2026	0710102038352026/1	JOGINDER AND ANR VS. MR NAVNEET KUMAR GUPTA RP OF MS IMPERIA WISHFIELD PVT LTD PP CITY CENTRAL	21-07-2026	As per the Compliance Order, the reply was required to be filed within the stipulated period two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.

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3/8/2026

296	18-07-2026	0710102042452026/7	ARUN KUMAR JAIN VS. ASIER METALS PRIVATE LIMITED	21-07-2026	1. incomplete file. 2. kindly merge all documents in one PDF along with proper bookmarking and index with pagination . 3. Vaklatanama missed in PDF. 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
297	20-07-2026	0710102042452026/6	ARUN KUMAR JAIN VS. ASIER METALS PRIVATE LIMITED	21-07-2026	1. As per the Compliance Order, the reply was required to be filed within the stipulated period Four weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
298	18-07-2026	0710102042452026/9	ARUN KUMAR JAIN VS. ASIER METALS PRIVATE LIMITED	21-07-2026	**No. of Objections** 1. The file is incomplete. Kindly upload the complete file. 2. Kindly merge all documents into a single PDF along with proper bookmarking and correct pagination. 3. The **Vakalatnama** is missing in the PDF. Kindly attach the same. 4. Kindly attach the **Compliance Order** and the latest order, if any. Further, mention the date of uploading of the Compliance Order in the Index.
299	22-07-2026	0710102133752019/11	RAJIV CHAKRABORTY VS. HEM SINGH BHARANA	21-07-2026	1.as per the compliance order the reply was to be filed with in one week. 2.court fee 1rs missed on vakalatanama. 3.kindly attach the latest compliance order in pdf.
300	19-07-2026	0710102045842026/3	MS TIRATH RAM AHUJA PVT LTD VS. AKME PROJECTS LIMITED	21-07-2026	1. Same document uploaded twice in pdf, Kindly remove extra pdf. 2. Kindly ensure that the PDF is properly bookmarked with correct pagination. 3. Pagination missed in index and pdf. 4. According to your index pdf is incomplete, kindly upload full pdf.
301	22-07-2026	0710102133712019/11	RAJIV CHAKRABORTY VS. HEM SINGH BHARANA	21-07-2026	1.as per the compliance order the reply was to be filed with in one week. 2.court fee 1rs missed on vakalatanama. 3.kindly attach the latest compliance order in pdf
302	28-07-2026	0710102047712026/1	AMRUT HOMES HOMEBUYERS ASSOCIATION THROUGH ITS PRESIDENT TREASURER VS. MR ASHISH SINGH THE RESOLUTION PROFESSIONAL FOR FERROUS INFRASTRUCTURE PRIVATE LIMITED	21-07-2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
303	07-10-2019	0710102133512019/4	RAJIV CHAKRABORTY VS. SREI EQUIPMENT FINANCE LIMITED	21-07-2026	no of objection 1. latest compliance order attached
304	28-07-2026	0710102059222026/1	UMESH GARG VSSHREE BALAJI REFRACTORIES CO	21-07-2026	1.kindly attach the compliance order and the latest order if any. 2.page no is 18 to 50.are pages double pagination in annexure.
305	22-07-2026	0710102133542019/5	RAJIV CHAKRABORTY VS. HEM SINGH BHARANA	21-07-2026	1.as per the compliance order the reply was to be filed with in one week. 2.court fee 1rs missed on vakalatanama. 3.kindly attach the latest compliance order in pdf
306	16-07-2026	0710102055212026/1	CHIRAG JAIN VS. MR NARENDER KUMAR SHARMA RESOLUTION PROFESSIONAL OF INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED	21-07-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
307	17-07-2026	0710102047532026/4	GRAPECITY FOUNDATION VS. GRAPECITY INDIA PRIVATE LIMITED	21-07-2026	1. kindly mention the main case number in index.

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3/8/2026

308	16-07-2026	0710102049522023/4	KRISHEN BANS BAHADUR & ORS VS. THE INSTALMENT SUPPLY LIMITED	21-07-2026	1. kindly remove the repeat PDF. 2. As per the Compliance Order, the reply was required to be filed within the stipulated period four weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
309	30-05-2026	0710102044062026/1	GKM STEELS VS. NKG INFRASTRUCTURE LIMITED	21-07-2026	1. Order dated 11.06.2026 missed in pdf as per mentioned in index also attach latest order. Kindly mention the date on which the Compliance Order was uploaded in the index.
310	13-03-2026	0710102020002026/1	DR. SATISH CHANDRA & ANR VS. REGISTRAR OF COMPANIES DELHI	21-07-2026	**No. of Objections:** 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Duplicate PDF has been uploaded. Kindly remove the duplicate entry. 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 4. Proof of Service is missing. Kindly attach the same.
311	27-07-2026	0710102022712025/1	JAINCO INDUSTRIES VS. RAM PHAL BHARDWAJ RESOLUTION PROFESSIONAL OF SHREE AMBIKA IMPEX LIMITED	21-07-2026	As per the Compliance Order, the reply was required to be filed within the stipulated period one week . However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
312	18-07-2026	0710102071192024/5	IDBI TRUSTEESHIP SERVICES LIMITED VS. MR. SACHIN JAIN	21-07-2026	**No. of Objections** 1. Kindly attach the **Compliance Order** and the latest order, if any. Further, mention the date on which the **Compliance Order** was uploaded in the **Index**. 2. **OCR is missing in the Annexures**. Kindly ensure OCR is applied to all annexure pages.
313	15-07-2026	0710102033242026/4	LAKSHEY JAIN VS. PUSHP STEELS AND MINING PVT LTD	21-07-2026	1.as per the compliance order the reply was to be filed with in one week.
314	18-07-2026	0710102043132026/1	MS D LIGHT ENERGY PRIVATE LIMITED VS. ALOK TRIPATHI	21-07-2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
315	18-07-2026	0710102043122026/1	MS D LIGHT ENERGY PRIVATE LIMITED VS. ALOK TRIPATHI	21-07-2026	Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
316	18-07-2026	0710102040372026/2	CHAMPION COMPUTERS PRIVATE LIMITED VS. HDFC BANK	21-07-2026	**No. of Objections** 1. The file is incomplete. Kindly upload the complete file. 2. Proper bookmarking and an index with correct pagination are mandatory. Kindly ensure that the same are provided. 3. Kindly provide the **Affidavit of Service**.
317	04-05-2026	0710102036362026/10	RAJESH KUMAR PAREKH RESOLUTION PROFESSIONAL OF CHD DEVELOPERS LTD VS. GAURAV MITTAL SUSPENDED DIRECTOR OF CHD DEVELOPERS LIMITED	21-07-2026	1. Sign missed on every page of reply. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. As per mention in index Proof of service is missing in PDF.
318	19-07-2026	0710102088142024/2	UMESH GUPTA VS. MEDIPOL PHARMACEUTICAL INDIA PRIVATE LIMITED	21-07-2026	1. one Rs. court fee missed on vakalatanaama in PDF.
319	18-07-2026	0710102037292026/4	DEEPAK MITTAL VSSH ANIL GOEL	21-07-2026	As per the Compliance Order, the reply was required to be filed within the stipulated period one week . However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
320	04-07-2026	0710102038692026/1	SBG STEELS PVT LTD VS. SATNAM GLOBAL INFRAPROJECTS LIMITED	21-07-2026	1.both file are separately 2.kindly attach the compliance order and the latest order if any.

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3/8/2026

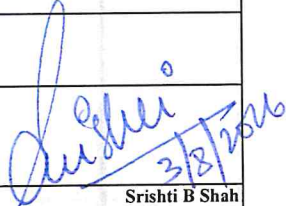
321	07-10-2019	0710102406312018/2	M/S BIPIN INDUSTRIES PVT LTD VS ABW INFRASTRUCTURE LTD	21-07-2026	Kindly attach Compliance Order
322	07-07-2025	0710102058052025/2	RAM KUMAR ADMINISTRATOR OF AVIOM INDIA HOUSING FINANCE PVT. LTD VS FEDERAL BANK LIMITED	21-07-2026	1. kindly attach the latest compliance order
323	27-07-2026	0710102079852025/18	VAMAR VENTURES PRIVATE LIMITED	21-07-2026	1. As per the Compliance Order, the affidavit Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Kindly attach Memorandum of Appearance
324	27-07-2026	0710102079852025/19	VAMAR VENTURES PRIVATE LIMITED	21-07-2026	1. As per the Compliance Order, the affidavit Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Kindly attach Memorandum of Appearance in pdf. 3. Please note that page No. 45 is cut from the right side, resulting in incomplete and unclear content. Kindly upload clear and complete copies of the said page, ensuring that no portion of the text or document is cut off.
325	27-07-2026	0710102079852025/20	VAMAR VENTURES PRIVATE LIMITED	21-07-2026	1. As per the Compliance Order, the affidavit Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Kindly attach Memorandum of Appearance in pdf.
326	16-07-2026	0710102062362025/6	MRS. MAMTA SHARMA VS. AVOK ENGINEERING CONSULTING & CONTRACTING PRIVATE LIMITED	21-07-2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly specify the date of the order that has not been uploaded instead of mentioning only that the order is not uploaded.
327	16-07-2026	0710102002522026/1	JUGAL KISHORE VS. PUNJAB NATIONAL BANK	20-07-2026	As per the compliance order, the Memo and the NCLAT order were required to be uploaded and filed within three days. However, there has been a delay in complying with the said order.
328	25-07-2026	0710102007982026/1	BADAL MITTAL VS. PAYAL INTERNATIONAL LIMITED	20-07-2026	As per the order, **Respondent Nos. 2, 3, 4, 5, 7 and 8** were directed to pay costs of **₹10,000/- each** to the **Prime Minister's National Relief Fund** and file proof of payment. However, only **one payment receipt of ₹10,000/-** has been annexed. Kindly specify **for which Respondent(s)** the attached payment receipt pertains. If the receipt relates to only one respondent, kindly mention the same by way of a note. If separate payments were made for each respondent, kindly annex the respective payment receipts for all the concerned respondents.
329	01-05-2026	0710102035522026/2	T ANMAI PLANTATION PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NCT OF DELHI II	20-07-2026	no of objections: - 1. Please note that page(s) No.24 is cut from the side(s), resulting in incomplete and unclear content. Kindly upload clear and complete copies of the said page(s), ensuring that no portion of the text or document is cut off. 2. As per the Compliance Order, the copy of memo was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
330	18-07-2026	0710102017762024/5	SANJIV RAI MEHRA & ORS. VS. CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED	20-07-2026	**Objection:** 1. Since there is a delay in compliance with the Court's direction, the matter can be processed only after the delay is condoned by the Hon'ble Court. Kindly attach the **order condoning the delay** or the **application for condonation of delay**, if filed. Thereafter, the file will be processed accordingly.

Handwritten signature and date:
3/8/2026

331	17-07-2026	0710102050612026/1	GYANESHWAR SAHAI VSKAMLESH JAIN	20-07-2026	**No. of Objections:** 1. As per the Compliance Order, the Affidavit was required to be filed within one week. However, the same has been filed beyond the stipulated period. Therefore, kindly file an **Interlocutory Application (IA)** seeking condonation of delay. The document for which condonation of delay is sought shall be annexed to the IA and included in the PDF as an annexure.
332	27-07-2026	0710102079852025/17	VAMAR VENTURES PRIVATE LIMITED	20-07-2026	1. As per the Compliance Order, the affidavit Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Kindly attach Memorandum of Appearance
333	16-07-2026	0710102062362025/7	MRS. MAMTA SHARMA VS. AVOK ENGINEERING CONSULTING & CONTRACTING PRIVATE LIMITED	20-07-2026	**No. of Objections:** 1. Kindly prepare the note in the Index properly and ensure that it is complete and accurate. 2. Kindly attach the compliance order and the latest order (if any) in the PDF and update the Index accordingly.
334	18-07-2026	0710102051562026/2	ROYAL ELEGANCIA APARTMENT BUYERS ASSOCIATION VS. CANARY GREENS BUYERS WELFARE ASSOCIATION COMEMBER OF THE RESOLUTION APPLICANT CONSORTIUM THROUGH ITS PRESIDENT AUTHORISED SIGNATORY	20-07-2026	**No. of Objections:** 1. Kindly affix the Court Fee Ticket in the designated blank space. 2. Kindly attach the Compliance Order and the latest Order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
335	24-07-2026	0710102055472026/1	DR. PREET ANAND VS. C.P. WORLD LINES PRIVATE LIMITED	20-07-2026	No of objection 1. book marking mandatory as per index with pagination 2. as per the compliance order the proof of service was required to be filed with in three days are granted however a delay in filling the proof of service therefore you are requested to kindly file an interlocutory application (IA) Seeking condonation of delay. kindly ensure that the document of which condonation of delay is sought is also annexed to the IA AND included in the pdf as an annexed
336	26-07-2026	0710102019142026/1	ANISH SANGHAI VS. ASHIMARA HOUSING PRIVATE LIMITED	20-07-2026	1. Pagination missed in bookmarking.
337	09-02-2024	0710102013432024/6	VEKAS KUMAR GARG VSKUNWARPREET SINGH	20-07-2026	**Objection** 1. Kindly attach the Compliance Order and the latest order, if any. Please note that the order attached is **not** a Compliance Order. If there is a Compliance Order in the matter, kindly attach the same. Otherwise, please mention in the Index that the filing is being made voluntarily and not pursuant to any Compliance Order. Also, mention the date of upload of the Compliance Order in the Index, wherever applicable.
338	27-07-2026	0710102094662025/8	MANPREET SINGH VS. IRIS ASSOCIATES PPRIVATE LIMITED	20-07-2026	no of objections: - 1. Kindly ensure that the PDF is properly bookmarked with correct pagination in volume-1,2.
339	24-07-2026	0710102044032026/1	VIVEK PARTI RESOLUTION PROFESSIONAL	20-07-2026	"no of objection 1. as per the compliance order the reply was required to be filed with in one weeks are granted however a delay in filling the reply therefore you are requested to kindly file an interlocutory application (IA) Seeking condonation of delay. kindly ensure that the document of which condonation of delay is sought is also annexed to the IA AND included in the pdf as an annexed

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340	18-07-2026	0710102051562026/1	ROYAL ELEGANCIA APARTMENT BUYERS ASSOCIATION VS. CANARY GREENS BUYERS WELFARE ASSOCIATION COMEMBER OF THE RESOLUTION APPLICANT CONSORTIUM THROUGH ITS PRESIDENT AUTHORISED SIGNATORY	20-07-2026	1.kindly attach the compliance order and the latest order if any also please mention the date on which the compliance order was uploaded in the index.
341	18-07-2026	0710102042452026/8	ARUN KUMAR JAIN VS. ASIER METALS PRIVATE LIMITED	20-07-2026	**No. of Objections:** 1. OCR is missing. Kindly apply OCR to every page of the PDF and re-upload the corrected PDF. 2. Kindly merge all documents into a single PDF. 3. The Affidavit is incomplete as the **first page is missing** . Kindly upload the complete Affidavit. 4. Duplicate copies of the Affidavit have been uploaded. Kindly remove the extra/duplicate Affidavit and upload a single complete copy. 5. **Pages 40 to 48** are missing from the PDF. Kindly upload the complete PDF with the missing pages. 6. Kindly ensure that the PDF is properly bookmarked with correct pagination. 7. Kindly attach the Compliance Order and the latest Order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
342	15-06-2026	0710102064432025/6	BENCH WALK LAW VS. FUTURESOFT SOLUTIONS PRIVATE LIMITED	20-07-2026	2. Pagination mandatory in bookmarking. 3. OCR missed in page no 6 and 7.
343	06-09-2025	0710102078792025/13	RAM KUMAR VS. MS. KAJAL ILMI	20-07-2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. OCR missing
344	04-05-2024	0710102038842024/2	AJIT GYANCHAND JAIN VS. COMMITTEE OF CREDITORS OF COAST TOWN PLANNERS PRIVATE LIMITED I.E. PHOENIX ARC PRIVATE LIMITED (TRUSTEE OF PHOENIX TRUST FY22-16)	20-07-2026	**No. of Objections:** 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. The **volume-wise Index** is missing for **Volumes I, II, and III** . Kindly provide a separate Index for each volume. 3. Kindly ensure that all annexures bear the endorsement **&quot;True Copy&quot;** along with the signature on every page. 4. Kindly attach the Compliance Order and the latest Order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 5. Kindly affix the requisite **₹3 Court Fee** in the designated blank space on the Vakalatnama. Further, the **date is missing** on the Vakalatnama. Kindly mention the date and re-file the corrected Vakalatnama.
345	24-07-2026	0710102044012026/1	VIVEK PARTI RESOLUTION PROFESSIONAL	20-07-2026	&quot;no of objection 1. as per the compliance order the reply was required to be filed with in one weeks are granted however a delay in filling the reply therefore you are requested to kindly file an interlocutory application (IA) Seeking condonation of delay. kindly ensure that the document of which condonation of delay is sought is also annexed to the IA AND included in the pdf as an annexed
346	15-07-2026	0710102035112026/3	KANCHENJUNGA SERVICES PRIVATE LIMITED	20-07-2026	1.kindly attach latest order in pdf
347	15-07-2026	0710102035112026/2	KANCHENJUNGA SERVICES PRIVATE LIMITED	20-07-2026	1.kindly attach latest order in pdf


 Srishti B Shah
 Deputy Registrar, NCLT New Delhi